Written Answers

(I)

"In accordance wih the provisions of Rule 96 of the Rules of procedure and Conduct of Business in Lok Sabha , I am directed to enclose herewith the Iron Or^e Mines and Manganese Ore Mine^s Labour Welfare Fund (Amendment) Bill, 1982, as passed by Lok Sabha as its sating held on the 7th August,

(II)

"In accordance with the provisions of Rule 96 of the Rules of in .Lok Sabha, I 3m directed to encase herewith the Iron oS Mmes and Manganese Ore Labour Welfare Cess (Amendment" a its J£-' al^swd by Lok &bha X982tmgheld0nthe 7* August,

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(III)

. = : `

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 7th August, 1982, agreed without any amendment to the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1982, which was passed by Rajya Sabha at its sitting held on the 15th July, 1982."

Sir, I lay a copy of each of the Bills on the Table.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE IN SOME STATES TO CURB THE FREEDOM OF PRESS

to Questions

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I call the attention of the Minds er of Home Affairs to the growing trend in some States to curb the freedom of the Press.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAJAH): Sir, the Government of India stands by the Constitutional guarantee of the freedom of speech and expression which includes freedom of the press.

- 2. The Hon'ble Members are presumably referring to the Indian Penal Code and the Code of Criminal Procedure (Bihar Amendment) Bill, 1982, as passed by the Bihar Legislature.
- 2. According to the State Government there have been a number of publications in newspapers, periodicals, etc. containing grossly indent or scurrilous matters which affect the moral of public servants in the discharge of their duties. The legislation was therefore brought forward by the State Government to deal with the situation.
- 4. Similar provisions were made in the Indian Penal Code and the code of Criminal Procedure (Madras Amendent) Bill, 1960 and the Indian Penal Code and the Code of Criminal Procedure (Orissa Amendment) Bill 1962, both of which were assented to by the President. The State of Tamil Nadu, by a subsequent amendment enhanced certain punishments provided in the Act of

i960. Presidents assent to the Tamil Nadu Bill in this regard was accorded in 1982.

5. The Bihar Bill has not been received by the Government of India **for** the assent of the President.

श्री शिव चन्द्र झा : उपसभापति महोदय, यह है वह काला विधेयक । इसको छपवाकर विहार के मुख्य मंत्री ने खुद बटवाया हैं ।

इसका टाइटिल है :

- "1. Short title, extent and commenement—
 - (1) This Act may be called the Indian Penal Code and the Code of Criminal Procedure (Bihar) Amendment) Act, 1982.
 - (2) It extends to the whole of the State of Bihar.
 - (3) It shall come into force with immediate effect.
- 2. Amendment of section 292, Indian Penal Code—After section 292 *of* the said Code, the following section shall be inserted, namely,
 - (a) prints or causes to be printed in any newspaper periodical, or circular or exhibits or causes to be exhibited, the published view or distributes or causes to be distributed or in any manner puts into circulation any picture or any printed or written document which is grossly indecent, or is scurrilous or intended for blackmail."

उसमें सजा है :

The convinction can be imprisonment for two years or fine or both and in the event of a second or subsequent conviction imprisonment up to five years and also fine.

"Cognizable offence, non-bailable, any Magistrate can do."

मंती महोदय ने अभी कहा, जिक्क किया है अपने भाषण में कि तामिलनाडु और उड़ीसा एक्ट के मुताबिक वहां भी हो गया था। यहां पर दो बातें पहले साफ करने की जरुरत है। जो इन सब बातों को वे येलो जरनिलज्म के नाम पर कैरेक्टर असैसीनेशन, इंडीसेंट, और स्करी-लस छापते हैं जनको पनिश करने के लिए यह विधेयक लाये हैं उसका नाम दिया है:

"A Bill in Bihar on the pattern of Tamil Nadu and Orissa making the Printing or Publication of *grossly* indecent or scurrilous matters intended for blackmail-Punishable."

इसमें दो बातें हैं, येलों जनरलिज्म के ऊपर मैं बाद में ग्राऊंगा ।

पहला क्या इस एक्ट के पहले बिहार में येलो जनरलिज्म नहीं था ? बोलें जगन्नाथ मिश्रा ईमानदारी से कि इसके पहले बिहार के राजनीतिक कार्य-कर्ताम्रों ने म्रखवारों के वन्डल के बंडल नहीं जलाये वेंडर्स से ले करके ? उस वक्त कहां गये जगन्नाथ मिश्रा ? उस वक्त खुद येलो जनरलिज्म पर पलते थे। उसकी प्रोसीड्स पर वह ग्रपनी राजनीतिक जिन्दगी चंलाते थे । तो यह फिजा पहले भी थी । अब यह फिजा इसलिये आई कि यह प्रेस ग्रव इनकी गर्दन उसी रूप में पकड़ने जा रहा है। जिस रूप में प्रेस ने अब्दल रहमान अन्तले की गर्दन पकडी श्रीर यह महसूस कर रहे हैं कि इनका तख्ता उलटने वाला है।

उसकी जड़ में यह है कि इनकी दो अखबारों से साफ लड़ाई है और वह है इंडियन नेशनल और आर्यवृत । यह खुद कहते हैं कि नेशनल प्रेस से ही, बिहार के सब प्रेस नहीं, ए सेक्शन आफ दी प्रेस और उसमें भी इंडियन नेशन और आर्यवर्त और उस में उनकी अन्दरूनी इंट्रेस्ट की लडाई है। पहली बात तो यह है कि इंडियन नेशन और आर्यवर्त के पास बहुत पेसे ऐसे बिहार सरकार के हैं, जोकि वह मांग रहे हैं और वह दे नहीं रहे हैं।

दूसरे उसके प्रोप्राइटर को वायदा
किया कि हम तुमको राज्य सभा भेंजेंगे
या कहां भेजेंगे, यह सब बातें नहीं हुई
ग्रौर तब वह श्रखवार इन पर टूटा
ग्रौर तब से लड़ाई शुरू हुई ग्रौर यही
बात है। श्रव यह इसको येलों जर्नलिष्म
कह कर रोकना चाहते हैं—कहते हैं कि
यह ब्लैकमेल करता है, कर्लेक्टर एसोसिनेशन करता है, वगैहरा-वगैहरा।

दूसरी बात तिमलनाडू और उड़ीसा के एक्ट का रेफरेंस यह देते हैं। मंत्री जी ने अभी पढ़ करके सुनाया है। मान लीजिये थोड़ी देर के लिये कि उड़ीसा और तिमल नाडू में गलती हो गई, इसका मतलब यह एक्ट प्रेस फ़ीडम के खिलाफ यद्यपि बन ही गया, गलती हो गई, तो क्या इसका मतलब है यह होता है कि बिहार में भी गलती हो और इसलिये कमैंन्ट्री है, आपका जो बैन याई जो प्रेस फ़ीडम है, उन पर कमैंन्ट्री है, नाचट आन दी एक्ट, कि यह लोग उतने बिजिलेंट नहीं थे, कि उड़ीसा और मद्रास एक्ट को रोक लें और उसके मृताल्लिक हवा बनाते।

लेकिन यह बात बिलकुल गलत है कि जब तिमलनाडू एक्ट वन रहा था, तब भ्रावाज नहीं उठाई थी । यदि इस बदन में क्वःचन पूछने का कोई मतलब होता है, तो उलट करके देंखें । यहां सवाल पूछा गया था तिमलनाडू पर, जब उसका एक्ट बन रहा था । लेकिन बहु सूचना एवं प्रसारण के महामहिम जो हैं, उनका जो जवाब ग्राता है—तो इस फ़ीडम ग्राफ दी प्रेस पर मैंने ही पूछा था। तो ऐसी बात नहीं कि उस पर उस वक्त ग्रावाज नहीं उठाई गई थी। वह उठाई गई थी, लेकिन दुर्भीग्य यह सीं-काल्ड नैवेंनगार्ड ग्राफ दी प्रेस जो है, वह उस में विजिलेंट नहीं थे। लेकिन ग्रब वक्त ग्रा गया है कि यह एक कदम ग्रीर नहीं बढ़ायें, नहीं तो बिहार में उसके रिपर्कंशंस ग्रीर भी खराब होंगें।

श्रव येलो जर्नलिउम जो हैं, वह क्या हैं ? उपसभापति जी, मैं उस पर बाद में झाऊंगा, लेकिन एक कहावत है विहार और उत्तर प्रदेश में--जो भादों में जन्म हुया यौर ऐसी बाढ कभी नहीं देखी नहीं । गीदड़ का जन्म भादों में हुआ और कहा कि ऐसी बाढ मैंने कभी नहीं देखी । यही हालत जगन्नाथ मिश्र की है, ग्राज दो दिन से जब उनकी श्रखबार पकड़ने लग गये हैं, तो यह कहता है कि येलो जर्नलिज्म है, करेक्टर एसिनिशन है, इसको हमें रोकना है। इरंस्पांसिवल वगैहरा, दो-तीन वातें वह कहता है और इन सब कारणों से इसी पतिका ने लिखा है कि जगन्नाथ मिश्रा, श्री श्री 108 ने खस्सी बकरे को काट करके उसके खून से स्नान किया, बलड बाथ किया । किसी ने छाप दिया ... (व्यवधान)

एक माननीय सबस्य : आदमी तो नहीं मारा ।

श्री णिवचन्द्र झा : किसी ने छापा ।
मैं यह कहना चाहता हूं कि मैं भी सहरसा
से ग्राता हूं । मेरा जन्म सहरसा में हुआ
है, जहां से जगन्नाथ मिश्र ग्राता है ।
उसका घर ग्रीर गांव मेरे गांव ग्रीर घर
से ग्राठ-दस मील के फासले पर है ।
मैं उसकी बैकग्राउन्ड को जानता हूं ग्रीर

जब उसकी बैकग्राउन्ड की बात को रखूंगा, तो कहीं ज्यादा स्करीलस, इनडीसेंट, सेंसेशनल, बगैहरा-वगैरहा हो जायेगा।

एक माननीय सदस्य : कहिये, जो भ्राप कहना चाहते हैं ...(ब्य^वधान)

श्री शिव चन्द्र सा : लेकिन मैं उसके पीछे कहना नहीं चाहता । यह मेरी शान के खिलाफ है । मैं कहूंगा तो जगन्नाथ मिश्र के सामने कहूंगा । तो यदि यह बात किसी ने छापी, तो इसमें घवराने की क्या बात है । उसको तो मुख्य मंत्री चाहते तो हंस करके उड़ा देते । लेकिन यह बात सही है ...(व्यवधान)

SHRI HAREKRUSHNA MAL LICK (Orissa): The hon. Memb© has something to say. Let him com plete. [Interruptions].

श्री राम भगत पासवान : (बिहार) पोइन्ट ग्राफ ग्राडर । इन्होंने कहा कि 108 वकरियों के खून से स्नान किया। मैं कहना चाहता हूं कि इस बात के लिये कमीशन बैठे ग्रीर पता लगाये। यदि वास्तव में 108 वकरियों के खून से स्नान किया है तब इन की बात ठीक है, नहीं तो यह बिलकुल जूठ है बिलकुल गलत है । जगन्नाथ मिश्र वेजिटेरियन हैं, खाते तक नहीं, वह खून से स्नान करते हैं, यह कहां तक सत्य है ?

श्री शिव चन्द्र सा: ग्राप इतनी जरूदी बाजी करने की जरूरत नहीं थी। मैं बैकग्राउन्ड जानता हूं। जब खिलाफ बोलता हूं तब यह भी कहता हूं उसने ऐसा नहीं किया होगा, जगन्नाथ मिश्र ने स्नान नहीं किया होगा। यह बात बिलकुल गलत हैं, ऐसा नहीं किया होगा—ग्राप बीच में ताल ठोक कर

मा गये—लेकिन सवाल यह है कि किसी मखबार ने छापा तो इसमें घवडाने की क्या बात है। यह बात स्करीलस नहीं है, कोई ऐसी डिफेमेटरी बात नहीं है। तब वह कहता है हमारे खिलाफ लोग छ।पते हैं कि कुऐं में जहर दे दिया फुलबारी मरीफ में। यह कौन मसम्भव बात है। जब कैदी लोग राष्ट्र-नायक जयप्रकाश नारायण की किडनी तक विगाड़ सकते हैं तो शासक क्या जेल में जहर नहीं दे सकता ? यह सम्भावना हो सकती है।

to Ouestions

श्री उपसभापति : यह तो स्करीलस हो गया ।

THE MINISTER OF INFOR-MATION AND BROADCASTING (SHRI VASANT SATHE): This is the best example of what is scurrilous.

श्री शिव चन्द्र झा : उपसमाध्यक्ष महोदय, यही सब बातें ...

श्री उपसभापति । दस मिनट हो गये।

श्री शिव चन्द्र झा : यही सव बांतें हैं तो कानून में प्रावधान है उस को प्रोसीक्यूट करते । येलो जर्नलिस्ट कहता है। कहता है कि हमारे फैंमिली मैं म्वसं के बारे में, पसंनल लाइफ के बारे में छापते हैं। दुर्भाग्य से हमारी लाइबेरी में वह किताव नहीं है। फेंक लूथर मार्टिन की किताव है 'अमरिकन जर्नलिज्म''। यू० के० जर्नेलिज्म सारा का सारा यलो जर्नेलिज्म है। फेंक लूथर मार्टिन की किताव में थोड़ा सा यलो जर्नेलिज्म के बारे में है, लेकिन में उसको पढ़्गा नहीं, सिर्फ दो-तीन यलो जर्नेलिज्म के उदाहरण देना चहता हूं। हैरी एस० ट्रमन ...

श्री उपसभापति : ग्राप तो इसके खिलाफ हैं, काहे उदाहरण दे रहे हैं। ग्रव समाप्त करिए।

श्री शिव चन्द्र झा : वहां कानून के जरिए लोग उसका निराकरण करते हैंरा, प्रेस फीडम को कत्ल नहीं करते । है एस॰ ट्रूमैन ने जनरल मैकार्थर को फायर किया ...

MR. DEPUTY CHAIRMAN Please, there is no time.

श्री शिव चन्द्र शा: मैं वहां विद्यार्थी था। अमेरिकी अखवारों में ये सब मंदीभद्दी बात निकली जैसी कि हिन्दुस्तान के अखवारों में जगन्नाथ मिश्र के खिलाफ नहीं निकली। मैं वहां देखता था।

The wrete impeach this sun of a gun.
दूमेन ने उस अखबार को वहां अखबार वालों को दिखलाया—वह किताब हमारे पास नहीं है—तुम्हारी यलो प्रेस क्या कर रही है। उस में फोटो है हैरी एस व्या दूमेन का दूसरा उदाहरण देता हं ...

श्री उपसभापति । उतना समय नहीं है हमारे पास ।

श्री शिव चन्द्र झा । दूसरा उदाहरण ङ्वाइट डी० श्राइजनहोवर का ...

MR. DEPTUTY CHAIRMAN: Yes, Mr. Minister, you reply.

श्री शिव चन्द्र झा: ग्रंधेर करते हैं ग्राप ।

SHRI MANUBHAI PATEL (GUJARAT): He is putting his question. *{Interruptions}*.

MR. DEPUTY CHAIRMAN: What can I do? (*Interruptions*). He has taken 13 *minutes*. For 13 minutes he cannot put a question. (*Interruptions*). No now the Minister will reply. The Minister will go on record....

SHRI MANUBHAI PATEL: Wh en he is building up the case to put some questions...

MR. DEPUTY CHAIRMAN: On Calling Attention, how much time will you take? (*Interruptions*).

to Questions

In a Calling Attention, he should not take half-an-hour to build his case.

SHRI MANUBHAI PATEL: What is the meaning *of* his reply if he has not put his question?

श्री उपसमापित: श्राप बैठ जाए कृपा करके । श्राप बैठें पहले । श्रगर किसी सदस्य का 13 मिनट बोलने के बाद भी सवाल न श्रा पाये तो क्या होगा । यह पूरे दिन की बहस नहीं है । यह कार्लिंग श्रटेंशन है जिस में 60 मिनट का समय मिलता है । इतने समय में भी उन का सवाल नहीं श्रा पाता है तो क्या जवाब दिया जाएगा । श्राप बैठ जार्यें कृपा Please cooperate with me. Otherwise the discussion cannot go on endlessly.

श्री शिव चन्द्र झा: मैं सवाल पूछ रहा हं।

श्री उपसभापित : ग्रापके पास कोई सवाल नहीं है । ग्राप बैठिये ।

श्री शिव चन्द्र शा : मेरा सवाल हैं कि क्या जगन्नाथ मिश्र ने इस कानून को बनाने के पहले आप को कंसल्ट किया था ?

श्री उपसभापितः स्नाप ने यह सवाल पहले क्यों नहीं पूछा । स्नाप दूसरा सवाल पूछिये ।

श्री शिव चन्द्र सा । अव जब यह बिल वहां पास हो गया है तो क्या आप उन को आदेश देंगे कि वह इस को विदड़ा कर लें और नहीं तो जब तक वह

226

प्रेसीडेंट की असेंट के लिये आयेगा तो क्या म्राप प्रेसीडेंट को सलाह देंगे कि वे इस के लिये अपनी स्वीकृति न दें ? तीसरा सवाल है कि जगन्नाथ मिश्र का यह फासिस्ट कदम जो है इस के लिये क्या यह सरकार उन के कान पकड़ेगी और उन को निकालेगी ? चौथा सवाल है कि इस तरह के एकशन्स में कोर्ट के जरिये केस करके क्या निपटायें नहीं जा सकते ? कितने ऐसे केसेज हैं कोर्ट में कि जिनका निराकरण नहीं हो पाया है वे चाहे डिफेमेटरी हों या दूसरी तरह के हों, जिनका निराकरण नहीं हो पाया है और इसके बाद फीडम आफ दी प्रेस की बात याती है।

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श्री उपसमापित : ग्रव मंत्री जी उनका जवाव देंगे ।

श्री शिव चन्द्र शा : यह संविधान की जो धारा 190 है यह कंप्लीट नहीं है। मेरा प्रस्ताव था कि इस धारा में संशोधन की जरूरत है ग्रीर उस के साथ साथ प्रेस कमीशन की जो बात है उस ... (व्यवधान) यह तो ग्राप का गलत तरीका है ...

. भी उपसवापति : ग्रगर यह गलत तरीका है तो आप बैठ जायें । मिनिस्टर प्लीज।

श्री शिव चन्द्र झा: भारत की प्रेस ब्राजाद नहीं है। यह यलों है या **ब्रो**र किसी तरह की है लेकिन इस का निराकरण इस तरह से फासिस्ट विधेयकों से नहीं हो सकता बल्कि एक रडिकल और प्लान्ड प्रेस विधेयक से हो सकता है जिसके मताल्लिक मेरा विधेयक था और मैं उस पर काफी बोल चुका हुं। लेकिन मेरी बात का सरकार पर कोई ग्रसर नहीं हम्रा । वही बात हो गयी कि भैंस

के मागे बीन बजाइये, भैस खड़ी पगुराय। यही क्राज हो रहा है। 🚧 📜 🍜

SHRI P. VENKATASUBBAIAH • Sir, I will deal with only the questions posed by the hon. Member. He was saying so many things about the merits and demerits about the conduct of the Chief Minister and about the provisions of the Bill which has not been received by the Government of India for recommending it for President's assent. I am not going to give an answer to the questions which are not relevant to the discussion. Firstly he has asked whether the Chief Minister had consulted the Prime Minister. There is no need for it under the provisions of the Constitution and the Chief Minister need not consult the Central Government or the Prime Minister. . . (Interruptions).

SHRI PILOO MODY (GUJARAT) The Constitution of India or the Constitution of the Congress Party?

SHRI P. VENKATASUBBAIAH: I am talking of the Constitution of India. Article 254 is the relevant article. (Interruptions) . He asked whether the Government will advise the President not to give his assent. When the Bill is sent, the Government will aDDly its judicious mind and go into all aspects of the matter. (Interruptions) . As I have already stated the Government is as much zealous as the hon. Members for safeguarding the freedom of the Press and expression.

SHRI HARKISHAN SINGH SURJEET (PUNJAB): On the one hand, the Minister has stated that the Government of India stand by the Constitutional guarantee of freedom of speech and expression which includes freedom of the press. But at the same time, the Minister seeks to justify what the State Government has done. Although he said that he will take into consideration all the

aspects while taking a final decision he has indicated the Government's mind when he said that it is not something new and earlier it was done in Tamil Nadu and in Orissa. According to the Minister, it is a normal practice which they are adhering to, nothing new. That way the Minister has tried to justify the State Government's action.

Written Answers

If you go into this piece of legislation, you will know that it is a draconian law which seeks to suppress the press and it is a direct attack on our democratic functioning. The law makes the offence cognizable and non-bailable and what is the punishment? Two years' jail in the first instance and a fine and five years and fine in the second instance. And the power has been given to anybody, lower or upper official. Such a law is surely meant for gagging the people and to see that their views are not expressed.

In paragraph 3 the Minister says that it is only against indecent and scurrilous matters. In reality it is against anything. Then he speaks of the morale of public servants. If you go into the question of morality, then most of the Ministers should be put in prison. Then only you can save the morale of officials...

प्रकाश सिंह बादल लो । (व्यवधान)

SHRI HARKISHAN SINGH SURJEET: Yes, anybody who is responsible for it.

The Chief Minister lias stated the real reasons for this law. In one article he has stated that such publication of brings discredit to Government. Now, what is happening in Bihar ? Does it not bring discredit ? Every day something or other is happening. Everybody

knows about the blinding story. The Supreme Court had to intervene in that matter. Everybody knows that every day atrocities on Harijans are taking place in You want now to protect %ose criminals through this legislation. Nothing about such things should be written in the press. That is what he wants. Every day we are listening to corruption everywhere which demoralises administration and the people. You want to protect the culprits through thislegisla. tion. God save us. You are hearing ab. out Antulay affairs oil deal scandal, cement scandal and whatnot. Now you waxit to cover up such things through this legislation- It is very clear for whom this is meant. You have got your own radio and television to do your propaganda day in and day out. And you are spreading whatever news you want to spread through these Government media. But you are not satisfied with that-There are some news items about-something that happened in Arrah in Bihar. Some two newsmen gave some news about some atrocities by the It happened in Arrah and, immediately Sir, they were arrested and Were harassed. This is what is happening in the country and you do not want such news WiJ come out and you do not want such things to be brought to the notice of the public and to prevent it only Vou are bringing forward such a piece ol legislation. You know the cases of rape of women by policemen are reported and you do not want to defend the honour of women. But you say that such things will demoralise the administration and this is the criterion you are going to adopt and you are adopting and that is why you are bringing forward this type of a legislation. This type of a draconian law would lead you somewhere else. Bit by bit you are resorting to the emergency measures. As a whole you cannot bring it because there is a very strong public opinion in country against it. I can tell you that our party is also running the

government in two States. But we never found any nee d for such a piece of legislation. Your own party is slandering us and daily some statements or the other are being issued and yejt we never felt the need for a legislation of this type. We do not want it and we shall never bring forward any such piece of legislation. There is freedom of speech and expression and let the people judge the performance of our Governments and your performance also. In this connection, I want to ask you some questions. They are: Are your prepared to guarantee freedom of <\ the Press, the guarantee about which you yourself have stated in the first paragraph of your statement? You do not want to take into consideration the fact that there is an agitation going on throughout the country agg.inst this Bill and there is agitation among the pressmen, among the journalistsl everywhere in the country and demonstrations are being held against this legislation. Already there are many cases of harrassment and some correspondents or some Pressmen are attacked. What is needed in their protection. So, I would like to ask: Are you prepared, to assure the House that you will stand by the guarantee which the Constitution has provided and which you yourself have stated? Are you prepared to stand by that guarantee and to protect the freedom of the Press?

Secondly, would you be able to say that the sanction to this legislation will not be given and it will be sent back?

Thirdly, will you assure this House that you will protect those who are giving you the news aliout atrocities that are being committed? A categorical assurance must be given. There are atrocities being committed against the Harijans, there are atrocities committed on women and ther«

atrocities committed on the minorities and the newspapers and the newsmen who bring out these atrocities must be protected and a full assurance must be given here in this regard. Sir, I want asnwers to these three questions of mine. Thank vou, Sir.

T SHRI P. VENKATASUB-BAIAH: Sir, I made the references to Tamil Nzdu and Orissa only to emphasise the point that it is not peculiar to Bihar Assembly alone which has passed this legislation.

SHRI PILOO MODY: But the manner in which this has been passed is peculiar!

SHRI P. r VENKATASUB-BAIAH: In this connection, Sir, I would only like to point out that a Biil was actually pawed by the Rajya Srbha in the year 1078 on this specific matter of insertion of a new clause and it has been stated, like this—and I ciuote:

"The attention of the Committee was drawn to the fact that oi'late there has been an increase in the printing of grossly indecent and scurrilous matters intended blackmailing and then circulating or exhibiting them through the medium of the Press and Bills and other written documents. Committee feels that for checking this mence of blackmail, should be a specific provision in the Code prohibiting printing and distributing such scurrilous matters punishment to be for awarded to the offender. Committee h as accordingly inserted new section, 292A, for the purpose."

231

SHRI LAL K. ADVANI (Madhya Pradesh): Which Committee?

SHRI P. VENKATASUB-BAIAH: Sir, this- was passed in the Rajya Sabha in Novembei 1978.

SHRI ARVIND GANESH KUL-KARNI (Maharashtra) : Which Committee ?

SHRI P. VENKATASUB-BAIAH: It was a Joint Committee and the Rajya Sabha passed this.

SHRI HARKISHAN SINGH SURJEET: We opposed it even at that time.

SHRI P. VENKATASUB BAIAH: Mr. Kulkarni, you were there very much in this House in 1978. The Rajya Sabha had passed this. Sir, section 292A, as passed by the Rajya Sabha, is substantially the same as section 2g2Ain the present Bihar Bill and the Madras and Orissa Bills. That is why, Sii, as an analogy, I have stated this.

SHRI ARVIND GANESH KULKARNI: Mr. Venkatasubbaiah, yourself and myself had op posed it at that time also. The speeches of Mr. Salve and your leader are there on lecord. If you want, you can get the records from the Rajya Sabha and you can see it.

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, let the Minister reply first. You can get your chance when it comes.

SHRI P. VENKATASUBBAIAH! Sir, I am saying this only as a matter of illustration.

SHRI HARKISHAN SINGH SURJEET: I want to tell you that I have not asked this question. You havenotansweredmyother questions. I have not raised this Question. You kindly answer my questions. Is this an answer to my question or his

question? Sir, why is he saying all these things? I have not asked a clarification on this.

MR. DEPUTY CHAIRMAN: He will come to your queries.

SHRI P. VENKATASUB-BAIAH: Sir he was referring to Tamil Nadu and Orissa. I merely said that the Rajya Sabha has als« passed such a Resolution. As the hon. Member, Shri Shiva Chandra Jha, has raised, even in the Bihar Bill there have been sufficient safeguards with regard to the specific thing and that has been inserted. 1 have only stated that the freedom of the Press, as enjoined under Article 19 of the Constitution has also put certain restrictions witli regard to the abuse of freedom ol press or expression. Article 19(2) has categorically described the manner in which the freedom of the press or speech has to be exercised, whether any restrictions are to be put"" there is an occasion for abuse of such powers of expression. Thus, he has not violated the articles of the Constitution. The other matters which the hon. Member have raised are not relevant to the discussion before us.

SHRI HARKISHAN SINGH SURTEET: I asked whether you are giving accent or not.

SHRI G. C. BHATTACHARYA fUttar Pradesh): Why has my name not been printed in the notice?

MR. DEPUTY CHAIRMAN You have raised the poin[^] just now, I will look into i t.

SHRI G. C. BHATTACHARYA I am only requesting you to ge through the record whether m\ signatures are there.

MR. DEPUTY CHAIRMAN: I will see whether your name is ther< or not.

Written Answers

श्री उपसभापति : यह नोटिस तो इनके घर सुबह ही गया होगा । 'सुबह ही

SHRI G. C. BHATTACHARYA: I take strong exception to your remarks. *' इसका क्या **मतलब** है ?

MR. DEPUTY CHAIRMAN: I meant that you should have pointed it out in the morning. Don't < take down those remarks of mine.

SHRI G. C. BHATTACHARYA: This shows negligence on the part of your Secretariat.

SHRI LAL K. ADVANI: Sir, you are in the Chair. You should not cast aspertions like this.

MR. DEPUTY CHAIRMAN: There was nothing objectionable. It means that the Member should be vigilant. In any case, I have said that it will not be recorded. (Interruptions). His name is not there. ^*Interruptions*)

SHRI G. C. BHATTACHARYA: 'I want to know what is the basis of your saying so?

MR. DEPUTY CHAIRMAN: 'Mv office has informed me. That is the position.

SHRI G. C. BHATTACHARYA: You made your remarks even before the office informed you. (Interruptions)

MR. DEPUTY CHAIRMAN: Why do you worry? The lecord will show it.

♦Not recorded as ordered by the Chair.

SHRI G. C. BHATTACHARYA You should not take it lightly. We are not here at your meicy. You should not make unwarranted remarks. I want to know why you have made these remarks

to 'Questions

DR. M. M. S. SIDDHU (Uttar Pradesh) I Mr. Jha says that he signed along with him.

श्री शिव चन्द्र झा: मेरे फार्म पर इनका नाम था . . . (व्यवधान) ।

SHRI G C BHATTACHARYA: I want to know why you made these remarks.

MR. DEPUTY CHAIRMAN: My reply is not palatable to you. That is why I said it.

SHRI G. C. BHATTACHARYA • It does not matter whether your reply is palatable or not. You are occupying the Chair. You should not make these remarks. In that article in the 'Times of India'...

MR. DEPUTY CHAIRMAN: Mr. Bhattacharya, please see the notice and then tell anything.. . [Interruptions] Please take your seat. Let us proceed with the business.

SHRI G. C. BHATTACHARYA: I protest strongly against the un-" warranted and very wrong remarks made by you. (*Interruptions*)

' MR. DEPUTY CHAIRMAN : Mr. Advani, please put the questions.

SHRI LAL K. ADVANI :' Mr. Deputy Chairman, Sir....

MR. DEPUTY CHAIRMAN: But may I request one thing tot'i: Leaders also? If any person has got such a thing, he should come the Chamber. What I said is th* he has received the notice of th-,

agenda also. He could have raised this matter in the Chamber. Why should he waste time in the House?

SHRI G. C. BHATTACHARYA: Why did you make these remarks? I always obey your rulings....

MR. DEPUTY CHAIRMAN: Mr. Bhattacharya, I will request you to come to the Chamber and see the notices. You show me where you have signed it. If your name is there, then it will be corrected. (Interruptions)

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235

सदन की कार्यंवाही 2 बजे तक के लिये स्थगित की जाती है।

The House then adjourned for lunch at fifty-seven minutes past twelve of the clock.

The House reassembled after lunch at two minutes past two of the clock, Mr. Deputy Chairman in the Chair.

MR. DEPUTY CHAIRMAN: Yes, Mr. Advani.

SHRI G. C. BHATTACHARYA; Mr. Deputy Chairman, Sir, about my request to you regarding the inclusion of my name, now it is clear that in the July 27 notice my name was there. But unfortunately that lapsed. And, in the next week when the notice was repeated, my name was not there, And, I am told that, it is for that reason that my name is not here in this list. When I was mentioning these things, I did not cast any asoersions on the office or the staff. I was only stating the facts so that I may request you to give me time to speak on this Calling Attention Notice. I would, therefore, request you to kindly give me a chance so that I may also speak on this matter.

श्री शिवनन्द्र सा: मेरा प्याइंट ग्राफ ग्राइंर है। इसको ग्राप साफ कर दें कि रिन्यूग्रल की नोटिस जो कालिंग ग्रटेंशन के रिन्यूग्रल के लिए ना ? तो उसमें जितने नाम हैं, जिनके दस्तखत हैं उन सबों कानाम ग्राटोमैटिकली रिन्यू हो जाता है। मुझे मालूम हुग्रा चूंकि मैंने रिन्यूग्रल का दिया था कि मेरा ही हुग्रा और दो लोगों ने नहीं दिया, इसलिए उनका नहीं है। लेकिन यह बात हम लोगों को समझ में नहीं ग्रा रही है जब रिन्यूग्रल की नोटिस है तो उस में जितने नाम हैं दैट नेम्स शुड बी इन्क्लुडेड।

MR. DEPUTY CHAIRMAN: I think this matter is quite clear and it does not require any clarification on my part. This rule was, for the first time, announced in the House in 1979. This very matter was in ro8o March by Bhattacharya, this very point. I think at the commencement of every session the rules regarding the Calling Attention Notices are notified to every Member. You consult the Rules. This is the procedure followed in this House that if a Member gives notice, that will be valid for a week and on Friday it lapses. If he wants-his name to be included he shall have to give a fresh notice. If later on only one Member gives notice of such a motion, only his name will aonear and not the names of other Members. You read the Bulletin and you will know the position.

SHRI G. C. BHATTACHARYA: Sir, kindly reconsider this convention so that the names given earlier do not lapse and are automatically included.

MR. DEPUTY CHAIRMAN: That is all right, that we will see.

My request is that there is a long list of speakers and we have very crowded business for today.

SHRI ARVIND **GANESH** KULKARNI : Sir, this is an important matter.

MR. DEPUTY CHAIRMAN: My request, therefore, is that you should be very brief.

SHRI ARVIND **GANESH** KULKARNI: Sir, this is a bread and butter question for our very existence.

MR. DEPUTY CHAIRMAN: Yes, Shri Advani.

SHRI LAL K. ADVANI: I notice that the Minister of Information and Broadcasting is not here. He was here in the morning and I expected that he too would be here, because, as the phraseology of the Calling Attention notice indicates, It is not confined merely to one piece of legislation, the Bihar Bill or something of that kind. In other House, it was Venkataraman who reolied. In this House also, Shri Venkatasubbaiah is replying. But... (*Interruption*)

MR. DEPUTY CHAIRMAN: MR. Venkatasubbaiah, you call Mr. Sathe also.

SHRI LAL K. ADVANI : I think, the Minister of Information and Broadcasting should be here. In fact, this relates more to him than to Shri Venkatasubbaiah. If it were merely confined to the law, than perhaos, either the Home Minister or the Law Minister could reply. It is true tha* *he Calling Attention relates to the pressures building up in the States. And to that extent, the Home Minister has to treply. Sir, I would not like to go over the same ground again which has already been covered by the preceding speakers.

MR. DEPUTY CHAIRMAN: Mr. Sathe has come.

LAI. K. SHRI ADVANI Welcome. Mr. Sathe, you are very much wanted in this House.

SHRI PILOO MODY: You are wanted all over the country, but in this House, at the moment.

SHRI LAL K. ADVANI : Sir, first of all, I would like to know, where does the Central Government, figure this entire episode? This is not yet clear. This is the first point for clarification that I would seek. I recall that in 1977 or 1978, the Tamil Nadu Government had referred a piece of legislation to us in the Government here. Our reaction was not favourable tothatBill, though I am aware of the Constitutional limitations of the Central Government in the matter of legislations of this kind which relate to the Concurrent List. But our reaction was not favourable. Subsequently, however, the Tamil Nadu Government passed a Bill. Then, Orissa also passed a Bill. Now it is the Bihar Government s turn to pass a Bill of this nature which throughout the country lias evoked a kind of a Vehement reaction and a unanimous reaction from the etiUre media from the entire Press and 1 must compliment the Press of the whole country and the Press of Bihar in particular for standing up *o tins obnoxious Bill to this black Bi» firmly and vehemently and wvtn side termination which obviously is not going to waver.

Sir there is a background to this whole affair. And it is not merely tins publication or the new story rekiting to the slaughter of 108 goats and bhri Mishrahaving taken a bloodbath in that This may be a baseless story 1 do not know. But this much is known that Shri Mishra believes m some kindoftantra. He may not believe in this kind of atavistic ritual. But you see the colour photograps of his in magazines in which all the ten fingers show different kinds of rings in them. That is a different matter. I would

like to know from Mr. Mishra if any

Paper exposes, bares, this atavistic, superstuious .mr 1 _{aaeW} tendency of 3't, $^{1S} \land r$ $^{indul}S^1 \land$ »n scurrilous writing? I do not think so. In this particular case, it happens—I made enquiries- that no paper of Bihar has published this story about the slaughter of 108 goats. No paper of Bihar has publishedit. It is, perhaps, s?me two magazines published outside Delhi which have carried the SM' and that 100 in the month of May or June, somewhere around that ume Whereas, it was in the month ot March that Mr. Mishra, the Chief Minister of Bihar, deputed three T?^rl^{of his to} Madras, to go and study the Bill of TamilNadu and find out whether we can do the same thing here or not. I am merely trying to establish that this kind of story which may be baseless, which may be concocted, which may be obnoxious, has nothing to do with this Bill. I would say, if it is wrong, Mr. Mishra has every right to proceed against the journals under the existing law of aeiamation and the journals concerned. difficulty about it, out the fact that he moved in this direction has nothing to do with the story, nothing to do whatsoever with the story. The story came much later, He has been angry with the press for a long time. Every since the Indian Nation episode he had oeen angry and bitter with the press. He regards the press as his enemy because it is true that Bihar is one of the worst administered States in the country, scandals piling up one alter the other. Scandalous Bhagalpur blinding being only one of the Kind, and the nexus that exists between the collieries and the criminals and the mafia and the politicians, one alter the other the kind of scandals that are being exposed naturally have perturbed the Chief Miinster of Bihar and, therefore, he has been, in a way, itching for some kind of sanction against the press.

The press has been functioning as

a vigilant seminal of public interest bo far as obscccnity is concerned, I think the law is there already and a Question was asked, has the Chief Minister of Bihar proceeded against anyone? The Home Minister vtrv gliblyre plied to the earlier member that "I have no information whether he has undertaken prosecution of any errant journalii[^]'. My information is that throughout the 3\$ years' period that Mr. Mishra has been there, he has filed only one single case of defamation against the Indian Nation, not on ground of scurrility., not on ground of obscenity, but on ground that it was perpahs reported that there is a CBI inquiry against Shri Mishra and he said that there was no CBI inquiry and he sued him. The case is going on and my information is that there have been six 01 seven adjournments of that case, all sought for by the Government. Now these are the hard fa cts and these hard facts have to be kept in mind while coming to the conclusion whether a Bill of this kind is necessary or not. A surprise has been sprung on us, on the House, that after all, this is a normal matter; even the Janata Government did it and the Rajya Sabha passed, it, etc I saw it in Mr. Venkataraman's statement am grateful to him for pointing it out to me because I would like to own my mistake whereveT it is. If I was part of the Government, the Government's mistake is my mistake. But these facts also should be put in proper focus. There is a Joint Committee of the House constituted in 1972 and that Joint Committee is not dealing with the Press, it is dealing with the Indian Penal Code, comprehensively trying to reform it, reshape it. That Joint Committee, formed in ■ 1972, submits its report in 1976 after examrajnghundreds of witnesses, after examining hundreds of memoranda, after having not less than about hundred sittings and all that ., and a near unanimous report comes out. I, for one, am grateful to Shri Venka-taraman for having pointed this come because I feel that even the

241

Janata Government should have been more careful, it should have undertaken greater scrutiny of this particular provision relating to the press before introducing it in this House and also that is was not passed by Parliament is a blessing for the country, but when you cite it I become apprehensive. Are you intending to bring it back again? That is what 1 feel because I hold that the laws relating to the press, as they are today, are totally adequate. There is no question whatsoever, there is no justification whatsoever, for imposing any further contraints. If at all, there is a clear case for including a constitutional guarntee for freedom of the press apart from the freedom of expression, that is there in article 19, then it is necessary if further anything is necessary. I would say that this country badly needs a 'Bill of information'. A right to information, the kind of \egVslation that obtains in many democratic countries of the world where a jumalist doing his duty is not merely entitled to speak out what he thinks is the trusth but also 1 o ferret out information. So as a res ult of these laws that have been passe d i n Orissa, in Tamil Nadu, what has happened? I have with me a news from Madras-I am quoting the Hindustan Timess—which says :

> "Tamil Nadu is a State where information is a prized comm-dity. The flow of information is clogged at various levels. The news men are suspects in the eyes of Government. When the ordinance to curb writings" 'scurrilous promulgated, and the secretaries were forbidden to talk to the Press. it became difficult to get any information other than useless Statistics. Some secretaries declined even that, Caking shelter under the ordinance.

The Information Department pleads helplessness when a reauest for information is routed through it".

Sir, it is therefore that I say that the laws as they are totally, absolutely adequate. Nothk.g further is nt t ded. The Indian Penal Code is there; the law of defamation is there the law of contempt is there and if there are any errant journalist, if t hey are people who writ* u. a m.* a e r as to do mischief but who do not come within the mischief of law. I would say the Press Council is there. The Press Council is meant for an institutionalised It is arrangement to deal with pressmen who indulge in irresponsibility. They may not be committing illegality, but they indulge in irresponsibility. The Press Council comes in there.

SHRI PILOO MODY: They have done very well over the last two or three years.

SHRI LAL K. ADVAN1: I have always been of the view that there should be no law, there should be no legislation to curb irresponsibility. After all, irresponsibility is not the monopoly of politicians or members of Parliament. All can partake of it.

SHRI PILOO MODY : Or the Chairman.

SHRI LAL K. ADVANI: Sir, we would like to discipline ourselves. So far as we are concerned, if any one of us behaves irresponsibility, we deal with it. Similarly, if any one of the pressmen behaves irresponsibility, the particular press should deal with it. The press Council is an institu tionalised arrangement.

 $\mbox{MR.}$ DEPUTY CHAIRMAN ; Now please conclude.

SHRI LAL K. ADVANI: Sir, I have something to add. I won't take long. This is not confined to law. This is confined to pressures on the press. And today the pressures are not merely legislative. They are administrative also. They are political also. I have with me anothei

journalist whose wife was raped and murdered in Orissa. Those are old stories. But even recently in Orissa what has happened? There was pressure on journalists. I am again citing the *Hmdtistan Times*. Shri Khushwant Singh is here. It -ays:

Calling Attention rt.

"Pressures on journalists whose despatches are not palatable to the Government which had a brief respite of about eight months, have apparently star tedonce again as the j. B. Patnaik Government is faced with growing dissidence within the Government as well as the party".

Once the troubles start within, the pressures come on the press. There was Mr. Jena, who is the correspondent of the Calcutta based 'The Telegraph* and other Ananda Bazar group of publications. He complained "that yesterday around noon, one Prakash Mishra, inspector in the special branch, came to his house when he was absent and asked awkward and offending questions to his wife. When his wife enquired the reason for asking such questions, the visitor reportedly said it might be because of some writings of her husband".

Now have we come to this pass? Now this is -p-ot something which can be legally dealt with. But Minister for Information and Broad casting is here every year he convenes a meeting of the Information Ministers of all the States, to whichever party the may belong— they may belong to AI-Anna DMK or OPM. They do participate in that conference of Information Ministers. I would think that these are issues which could be thrashed out even at

that conference of the Information Ministers. He should be conscious of it that his responsibility is to ensure that freedom of the press is absolutely inviolate. Sir, furthermore, does not belong to the CPI (M), this does not belong to the AI-ADMK. This happens to belong to the same party which is ruling at the Centre—in Madhya Pradesh. There are two instances. One olthe rt ports ptrtains to officials harrassmentofa journalist in Chhattarpur. I am not citing Mr. Khushwant Singh. I am quoting the Times of India dated 29tnjyly:

Freedom of Press

"One of the reports pertains to official harassment of a journalist in Chhattarpiir who persisted in filing a series of press reports re garding a magisterial inquiry into an incident oi rape involving a policeman there. The incident had led to an agitation and police

firing in July 1980."

Now, because this journalist is trying to report what the magistrate has found about that rape case, he is in trouble. It further says:

"Mr. D. P. Pande, district and sessions judge of Chhattarpur who conducted the inquiry submitted its report to the government recently. The report is under stood to have stated that the reporter was under undue pressure from the district authorities who had sought to hush up press reports in regr.rd to inquiry into the the rape incident.

Here is yet another incident :--

"The other reported incident concerning the alleged threat to the freedom of the Press relates to the 'suspension' of official adver tisements in respect of a newspaper in Sooni because it had 'exposed a sex scandal' allegedly involving some local politician-, and officials."

245

Now, Sir, these are the incidents which have been reported. They have not been contradicted. I would think that Information and Broadcasting Minister cannot be a passive spectator iⁿ these matters. He has to take positive interest. Lately he has made some very forthright and very frank statements. I would like to compliment him personally for having made a statement in Delhi last week in which he categorically said, "All thinking has come to a standstill-There is no thinking anywhere, not even in my Government, not even in the Cabinet, not even in my party and if this state of affairs goes on for long, who knows Burma and Pakistan will not be repeated in India."

SHRI BISHAMBHAR NATH PANDE (Uttar Pradesh): Have the newspapers published it?

SHRI LAL K. ADVANI: Yes. I am quoting from the *Times of India*. When a correspondent asked him, he fraukly said, "I did say. I repeated it in my Pune soeech the next day, on the 1st of August."

SHRI ARVIND GANESH KUL-KARNI): Salvefi, this is Mr. Sathe's photo. This is his soeech in Loksatta and Maharashtra Times.

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, your chance will come. Please conclude now, Mr. Advani.

SHRI LAL K. ADVANI : Sir, ihis kind of frank thinking and frank talk would certainly helo the country and it is certainly going to help the Government and the ruling party also very much.

SHRI N. K. P. SALVE (Maharashtra): That was when the /anata Party was in power?

SHRI ARVIND GANESH KUL-KARNI: No.

Freedom of Press

SHRI PILOO MODY: Some day you will also be in power and then wil' you behave this irrespo s ibly ? . . . (*Interruptions*) ...

SHRI LAL K. ADVANI : I am particularly astonished to note that in the advertised speech-because it was not made in the Assembly at all, but it was supposed to have been made and then a full-page or two-page advertisement was given to the press for publication. It is Shri Jagan'nath Mishra's statement in the Bihar Vidhan Sabha of July 31, 1982 in which he has said that the Prevention of the Press (Objectionable Matter) Act is inadequate. It is interesting- See the rationale he has given for his Rill. "Most of the State Governments have either consi-, dered the Press (Objectionable Mattel Act, 1951, as a Door weaoon to deal with such writings or they did not intend to give undue publicity to the matter..." He does not know that this Press (Objectionable Matter) Act of 1951 was reDealed by Parliament in 1957. It does not exist.

SHRI MANUBHAI PATEL: He might not be knowing it.

SHRI PILOO MODY: He was not educated then, he is not educated now.

SHRI LAL K. ADVANI : It was repealed in 1957 because it was supposed to be a black law, and he says it is inadequate. He says this particular rq<ji Act is inadequate-It amazing- He repeated thi yesterday. When a deputation of the Editors' Guide met him in Patna, he repeated it. They started asking him, "Have you proceeded under the present laws that exist ?" He said* there is one law, the Press (Objectionable Matter) Act and that is inadequate and, therefore, we have not proceeded under it. T can only sympathise with him. But so far as...

SHRI ARVIND GANESH KUL-KARNI: Only the Bihar Chief Minister can say like this.

SHRI LAL K. ADVANI: Therefore, Sir, my questions to the Minister are like these. Firsly, as I said, I would like to know the Government's position in this regard. I have with me today's Hindustan Times which quotes Mr. Ashwini Kumar Sharma, MLA, savin? that the Chief Minister of Bihar had told his party people that he had spoken to Shri Vasant Sathe, the Union Information Minister. Shri Vasant Sathe had been consulted in the matter and only after this consultation it was placed befre the House. This is what the Chief Minister of Bihar has told his party colleagues, one of whom has written a public letter to the Chief Minister. I would like to know- Mr. Vasant Sathe is here whether it had been sent here, and whether he was consulted orally or in writing-I would like to know whether the Draft Bill was sent to the Government for comments. If so, what were the comments? What did the Government of India say?, Secondly, when the Bill comes here—it has not as yet arrived, because if it comes here ..

SHRI PILOO MODY: Mr. Stephen is carrying it in between. It is carried by post.

SHRI LAL K. ADVANI i: ..: what would be the Government's reaction to this Bill? Would the Government advise the President to withthold assent to the Bill. Thirdly, as I have already suggested, would the Minister of Information and Broadcasting consider discussing this issue of press freedom with all its mplications, the possibility of having ^a guarantee incorporated in the Constitution, with the Information Ministers -? He can specially convene a conference for this purpose. I am really thankful to Mr. Mishra for having projected this issue in a very sharp manner. Otherwise, Tamil -Nadu and Orissa Bills were glossed

over. There were protests, very feeble protests, but thanks to Bihar, thanks to the Chief Minister of Bihar, Mr. Mishra, the whole thing has come into spotlight and the entire attention has been attracted towards it. Then about the cases that I have cited of Madhya Pradesh, Orissa, would the Central Government intervene in those matters? And, lastly, is the Government satisfied that the Bill was properly passed? After all, the Bill was passed in five minutes, the whole thing was over in five minutes amidst shoutings and no one hearing anything, neither the Treasury Benches nor the Opposition. And it had occasioned a lathi-charge on journalists. All these things are there.

"" SHRI PILOO MODY: How can * you make a speech in four minutes?

MR. DEPUTY CHAIRMAN: What happened in the Legislature, you cannot...

SHRI LAL K. ADVANI: I am not discussing what happened in the Legislature. But everything is done constitutionally. A law of this nature-, has it really beon given proper thought? (Interruptions). So far as this case is concerned, it belongs to the same party. Therefore, the responsibility obligation on the Government is still more. I congratulate the Congress (I) Members also because some of the Members of the party in Bihar have said that this should not be done, and one of them has been quoted. These arc the questions I would like to pose. And once again I would like to warn the Government that these are all matters in which all the Members, all democrats would fight the whole thing, they would resist it to the utmost and there will be no relenting until not only this Bill is withdrawn— because it has not yet become an Act—but the odier two Acts of Orissa and Tamil Nadu are. also repealed.

SHRI LAL K. ADVANI: A Member of the Assembly said that the Chief Minister had told him that he had consulted Mr. Sathe before introducing this Bill. Is it true or false? (Interruptions).

MR. DEPUTY CHAIRMAN: Please hear him. The Minister is replying. He is a Minister replying on behalf of the Government.

SHRI P. VENKATASUBBAIAH: I have categorically stated that the Bihar Chief Minister had not consulted the Central Government in this regard.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, I seek your protection. I asked a specific aucs-tion whether Shn Sathe was consulted by the Chief Minister.

SHRI VASAN1 SATHE: May I answer, Sir? I was net consulted.

SHRI LAL K. ADVANI : At least this House knows that the Chief Minister is a *.

SHRI PILOO MODY: I think Mr. Venkatasubbaiah could have easily given this information to the House. Why should he make Vhis pompous statement that the Govt, vernment was not consulted when the question put was whether Mr. Sathe was consulted. Mr. Sathe was not consulted, M.. Venkatasubbaiah could have said if he believed in Mr. Sathe.

श्री हुक्सदेव नारायण यादव : (विहार) उपसभापति महोदय, मैं सरकार से यह निवेदन करना चाहूंगा कि गांवों में एक कहावत है कि वादी बारह और पंच अठारह । वादी मांगें वारह और पंच विलावे अठारह । विहार के श्री जगन्नाथ मिश्र की कांग्रेस पार्टी के मुंगेर के बरेय्या क्षेत्र से जीते हुए श्री अध्विनी कुमार ने खेळ अप्य यह कहा है (इश्वक्षान) • Expunged as ordered by the Chair.

SHRI P. VENKATASUBBAIAH: Sir, Mr. Advani is not only an eminent parliamentarian but he was also the Information Minister for and Broadcasting. He the knows constitutional position of the State Central Government vis-a-vis the when Government, the Central Government has to take a decision. That constitutional position I need not reiterate. I have already said this. Sir, he asked whether the Government will withold recommending it for assent to the President. Sir when the Bill comes, as I have already said, it will undergo a judicial scrutiny of the Government of India and whatever suggestions are made by the hon. Members and also the views expressed in this regard by the Bihar Government on the relevant Bill thathas been passed, ail those will be taken into consideration. About Madhya Pradesh and Orissa, he asked whether the Government had intervened in this matter. Sir, I am not in a position to say now what exactly has happened.

Sir, another thing he asked is about consulting the Central Government. 1 have already stated in my reply to Mr. Shiva Chandra Jha that the Bihar Government did not consult the Central Government with regard to this Bill.

SHRI G.C.BHATTACHARYA: What about Mr. Sathe?

SHRI P. VENKATASUBBAIAH: He also asked whether the Bill had been sent before it was passed in the Assembly. We have not received the Bill before it was passed in the Assembly. He also asked whether we were satisfied with the way the Bill had been passed within minutes in the Bihar Assembly. This is the concern of the Bihar Government and the Bihar Assembly. We do not come into the picture at all.

SHRI PILOO MODY: What about Sathe?

श्री उपसभापति : इसका जवाब हो गया है।

श्री हुक्मदेव नारायण यादव : मैं यह जानना चाहता हूं कि क्या श्रश्विनी कुमार ने जो यह कहा है कि श्री जगन्नाथ मिश्र ने बिहार की लेजिस्लेटिव पार्टी में यह कहा है कि उन्होंने इस बारे में साठे साहब की एसेन्ट ली, क्या श्राप इस बात की जांच कराएंगे ?

श्री उपसभापति : इसका जवाब उन्होंने दे दिया है ।

श्री हक्मदेव नारायण यादवः श्री ग्रश्विनी कुमार ग्रोपनली कहते हैं कि इनको कंसल्ट किया गया था । भ्रगर कंसल्ट नहीं किया गया था तो क्या उनके खिलाफ ग्राप ग्रपनी पार्टी की तरफ से डिसिप्लिनरी एक्शन लेंगे ? उन्होंने जो ग्रसत्य बयान दिया है, क्या उनके खिलाफ ग्रापकी पार्टी कोई अनुशासन की कार्यवाही करेगी? श्री ग्रश्विनी कुमार ने श्री जगन्नाथ मिश्र के खिलाफ इस तरह का बयान क्यों दिया ? श्रीमन, मैं इस बात से इसको शुरू करना चाहता हं कि ग्रभी जितने भी बयान दिये गये हैं जैसा ग्रभी श्री ग्रहवाणी जी ने भी कहा कि आई पी सी , सी > ग्रार पी सी ग्रादि जितने भी दुनिया भर के कानून हैं उन कानूनों में डक तियों, चोरों, पाकेटमारों ग्रादि सब के लिए पकड़ने के प्रावधान हैं, लेकिन फिर भी ग्रापको यह कानुन लाने की ग्रावश्यकता क्यों पड़ी ? बिहार विधान सभा के अन्तर्गत कार्यवाही की जो प्रक्रिया है, उसको मैं नहीं उठाना चाहता हं । लेकिन मैं यह कहना चाहता हं कि यह केवल बिहार विधान सभा में प्रक्रिया की बात नहीं है। संविधान के अन्दर हमें जो मौलिक अधिकार प्राप्त हैं और संविधान प्रदत्त हमें जो मौलिक ग्रधिकार प्राप्त हैं, ग्रगर उन पर कहीं कुठाराधात होता है, तो भारत की इस संसद् को अधिकार प्राप्त है कि वह उस पर चर्चा करे । संविधान के तहत इन बातों की

जिम्मेदारी इस संसद् के ऊपर है। बिहार विधान सभा को इस बारे में उतने अधिकार प्राप्त नहीं हैं जितने इस संसद् को प्राप्त हैं। मैं आप से पूछना चाहता हूं कि अगर मैं और श्री झा किसी बिल पर 60 एमेन्डमेन्ट्स कें आप हमें यह बता दें कि 60 एमेन्डमेन्ट्स को आप कितने समय में पास कर देंगे? आपसे मेरा प्रश्न है कि अगर 60 अमेंडमेंट वाला मेरा बिल है तो उस बिल को आप कितने मिनट में पास कर देंगे।

दूसरी बात मैं यह कहना चाहंगा कि विधेयक पास होता है तो उसका प्रथम वाचन होता है, द्वितीय वाचन होता है, तुतीय वाचन होता है और मंत्री को जवाब देने होते हैं । सैकिंड रीडिंग में मिनिस्टर का जवाब ग्राता है, थर्ड रीडिंग में मिनिस्टर का जवाब आता है। लेकिन जब ग्राप कह देंगे कि यह विधेयक स्वीकृत हुआ और तब हुक्मदेव नारायण यादव मिनिस्टर उस विधेयक को पास करने के सम्बन्ध में सदन में भाषण देना शरू कर दे तो आप कह दें कि यह उचित है, कौन उचित है ग्रीर दुनिया कहां जा रही है । मैं इसलिये इन बातों को उठाता हूं । सार्वजनिक जिन्दगी में ग्राज जो अपविवता ग्रा रही है, आज सार्वजनिक जीवन में गप्तता की बात की जाती है, मैं पूछना चाहता हूं कि हम और ग्राप सार्वजनिक जीवन में हैं तो हमारी और आपकी जिन्दगी में गप्तता किस बात की हो । जो सार्वजनिक जीवन में आये हैं तो वे सार्वजनिक जीवन में अपना चरित्र खुला रखें। हमारे घर के अन्दर, हम जो एम० एल० ए०, एम० पी० और मिनिस्टर जो हैं, हम कहां जाते हैं, कहां खाते हैं, किसके साथ बैटते हैं, किसके साथ सोते हैं, हमारे पूरे चरित्र पर हिन्दुस्तान की 'जनत। को बोलने का ग्रीर लिखने का अधिकार है, मौलिक हक है क्योंकि हम उनका पैसा खाते हैं ।

अगर नौकर होकर यह कहते हो कि तुम मेरे बारे में कुछ नहीं बोल सकते हो तो वह नौकर नमक हालल नहीं नमक हराम है और आप नमक हरामी सिखाना चाहते हैं, हिन्द्स्तान के लोगों को, राजनैतिक जीवन में अपविवता लाना चाहते हो । मैं जानना चाहता हं कि पूछर राइटिंग, मैं अंग्रेजी इतनी नहीं जानता हूं, पुद्धर राइटिंग क्या होसी है ? ग्रगर लिख दिया कि जगन्नाथ मिश्र ग्रपने तांत्रिकों के कहने पर 108 बकरों के खुन से स्तान करता है, राजसत्ता बनाने के लिये तो यह पुत्रर राइटिंग है। अगर ब्रखबारों में छपता है कि हक्मदेव नारायण यादव, पालियामेंट का मेम्बर पटना की सडकों पर एक बदनाम ग्रीरत के साथ रिक्शा पर जा रहा था तो अप में अगर नैतिकता है सो उसका समाज के अन्दर खंडन करिये। अगर सही बात लिख दी गई तो वह पुश्रर राइटिंग है। कैसे आप कहते हैं कि यह पुसर राइटिंग है ? सच न बोले, सच्चाई पर प्रतिबन्ध लगाना, जुबान पर रोक लगाना ग्रौर लिखने पर आप प्रतिबन्ध लगाना चाहते हैं। इसलिये मैं आपसे निवेदन करना चाहंगा कि द्वाप कन्सेंट दीजिये या न दीजिये. आपने दी होगी या न दी होगी लेकिन जिस वक्ष की जैसी शाखा होती है उस वृक्ष पर वैसे ही फल फल निकलते हैं। जगन्नाथ मिश्र जिस वक्ष की डाल हैं, वृक्ष की जड़ हैं सेन्टर और सेन्टर मुल्क में मीलिक अधिकारों के हनन की ग्रीर अग्रसर है, तो उस वृक्ष का पत्ता कैसे होगा? गांव में हमारे यहां...

श्री उपसभापति : समाप्त करिये।

श्री हुक्सदेव नारायण यादव : उप-सभापति महोदय, श्राप मेरी बात इसलिये नहीं सुनते कि मैं हिन्दी में बोलता हूं में श्राप मुझे ग्रंग्रेजी पढ़ा दें मैं भी श्रंग्रेजी में बोला करूंगा ।

श्रो उपसभापति : समय कम है, जरा कृपया . . . (व्यवधान)

श्री हुक्मदेख नारायण यादव: समय तो बहुत कम है। मेरा ग्रापसे निवेदन है कि हमारे गांवों में कहावत है...

श्री उपसभापति : कृया समाप्त करें ग्रीर मेरे साथ सहयोग करिये।

श्री हुक्मदेव नारायण थादव : हमारे गांवों में कहावत है कि :

जिसकी बड़की छूलाही उसकी छोटकी का क्या हाय ।

जिसकी वड़की, जिसका जो बड़ा हो वही अगर बदनाम और गैतान है तो उसके बच्चों के बारे में क्या पूछना है। तो इसका मूल स्रोत कहां है ? आज...

श्री उपसभापति : हो गया ।

श्री हुक्मदेव नारायण यादव : ... लोकतंत्र में बुनियादी ऋधिकारों ...

श्री उपसभापति : हो गया, समाप्त करिये।

श्री हुक्सदेव नारायण यादव: एक मिनट सुन लीजिये। मैं यह जानना चाहता हूं कि पुत्रर राइटिंग किसे कहते हैं? ग्राप कृपया कोट करके हमें बतायें कि बिहार में किन-किन अखबारों ने, किन-किन सम्पादकों ने कौन-कौन श्रखवारों के सम्पादक हैं ग्रीर इनके द्वारा कौन-कौन सी गलत बातें लिखी गई ग्रीर क्या लिखी गईं, इसको जरा हमको बता दें। ग्राप एक भी उदाहरण दीजिये जिसमें ग्राप यह कह सकें कि यह गलत है.. (व्यवधान)

चिलये पटना... (व्यवधान) ... गांव में चिलये, गिलयों में चिलये, सड़कों पर चिलये आप रोक नहीं सकते। अरवन कोआपरेटिव बैंक का पैसा खाया गया तो अखवार वाला लिखेगा ही, आप उसको रोक नहीं सकते।...(व्यवधान)

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255

श्री उपसभापति: ग्रव समाप्त करिये, हो गया ।

श्री हक्मदेव नारायण यादव : उप-सभापति महोदय, श्राप भारत सुरक्षा कान्न के तहत एमड एल० ए० ग्रीर एम० पीज को गिरपतार करके जेल में डाल देते हैं, प्रेस वालों को लिखने पर प्रतिबन्ध लगाना चाहते हैं सो मैं यह कह देना चाहता हूं कि वाणी पर प्रतिबन्ध लगाना ग्रौर लेखनी पर प्रतिबन्ध लगाना असम्भव है और इसान कभी इसको रोक नहीं सका है। ग्रीर जब कभी दनिया में जो भी इन्सान वाणी पर, लेखनी पर प्रतिबंध लगाने का सोचा है तो वाणी ग्रीर लेखनी पर प्रतिबंध लगाने वाला स्वयं सरस्वती के प्रवाह में धराशाही हो गया है। आप सरस्वती के प्रवल प्रवाह को रोकने की कोशिश मैं इन सब बातों को जानना चाहता हं कि अपने पाप पर पर्दा डालने के लिए. ग्रपने ग्रत्याचार को छिपाने के लिए, ग्रपने कुकर्मी को छिपाने के लिए, भाई भतीजाबाद को छिपाने के लिए बिहार के ग्रंदर में (समय को घंटा) सूना जाय, जिहार के अंदर दो हजार आदिमियों की एडहाक बहाली होती है ग्रीर दो हजार एडहाक बहाली में से 19 सी बहालियां पंडित जगन्नाथ मिश्रा ग्रीर झा-झा कम्पनी करती है। मैं झुठ बोलता हं तो सदन से जांच करा ले, मैं सजा भोगने के लिए तैयार हं। दो हजार बहालियां करियेगा. 19 सी अपने खानदान और जाति वालों की कर दीजियेगा ग्रगर कोई प्रेस वाला बोल देता है, लिखता है तो श्राप कहियेगा पुवर राइटिंग है, ग्राप कहुगे कि वे जातीयता उभारते हैं। कौन जातीयता उभारता है ? गला काटने का काम आप कर रहे हैं (समय की घंटो)

थी उपसमापति: समाप्त करिये।

श्री हक्मदेव नारायण यादव : अपने भाई भतीजा को ठेका दे दीजियेगा । कोसी प्रोजक्ट ग्राज बलग्रा बाजार के हाथ में चल गया है। भारत सरकार के जरिये करोड़ों रुपया दिया जाता है। बाल की सफाई होती है **औ**र कोसी प्रोजक्ट सोने की अण्डा देने **वा**ली मुर्गी है। उस का साराबालू का रुपया लड्डू बाबू, जलेबी बाबू, मत्युंजय बाबू, कौन-कौन बाब मिल कर लुट रहे हैं। अगर प्रेस वाला लिखता है, कहते हैं पुबर . . .

Freedom of Press

श्री उपसभापति : समाप्त कीजिए।

श्री हुक्मदेव नारायण यादव : . . . राइटिंग है । ग्राप मुझ बता दीजिये, सार्वजनिक जीवन में अनाचार और जुल्म करते हो वह लिखना क्या पूजर राइटिंग होगी । सार्वजनिक जिंदगी की स्वच्छता की बात करना, भ्रष्टाचार के खिलाफ बोलना क्या पूर्वर राइटिंग है... (ब्रावधान)

था उपसमापति : श्राप समाप्त कीजिए, भाषण देना है तो कहीं ग्रौर दीजिए।

श्री हक्तदेव नार्यिण यादव : भाषण ही तो देना है, उनका जवाब भी जो स्रायेगा वह जानते हैं...

श्री उपसभापति : समाप्त कीजिये, प्लीज कन्यलुड नाऊ।

श्री हुक्मदेव नारायण यादव : उनका जवाव जो आयेगा वह भी मैं जानता हूं, मुझे जो कहना था कह दिया । लेकिन इस भारत की सर्वोच्च संस्था में मैं कह रहा हं याद रखिये . . . (व्यवधान) मन्ज पर छाता है। पहले विवेक मर जाता है। आप जो कहेंगे वह मुझे मालुम है, आपका जवाब मुझे पता है हो भ्रौर मैं जो कह रहा हूं वह भी पता है। लड़ने को होगा तो लड़ेंगे... (व्यवधान) प्यापका विवक नष्ट हो गया है। स्राप खून की घारा बहा रहे हैं... (व्यवधान)

याद रखिंव पंडित जगन्नाथ मिश्र प्रपने भी ड्योगे ग्रीर उनके साथ...(इपवधान) आप भी ड्वेगें...(इपवधान)

Calling Attention re.

श्रो (मौलाना) असरारूल हक (राजस्थान) आप इवेगे (क्यब्यान)

SHRI P. VENKATASUBBAIAH: The honourable Member has said that he anticipated my reply. So there is no use of my giving a reply to him. There are no specific questions put to me for which I have to answer.

SHRI PILOO MODY: Mr. Deputy Chairman, aren't you happy-that the Minister's reply was very short?

SHE I MANUBHAI PATEL: Not only tha 1. He has accepted everything.

श्री उपसमापति : जरा बोलने दीजिये ।

श्री सुरज प्रसाद (विहार) : श्रीमन, ग्रभी जो विहार के सामने विल है, वह बिल इसमें कोई शक नहीं कि संविधान का विरोधी है, जनतंत्र विरोधी है, जन विरोधी है और यह एक काला कानून है। ग्रगर इसको राक्षसी कहा जाय तो इसमें कोई ग्रतिश्योक्ति नहीं होगी। यह एक पाणविक कान्न, जनता के प्रधिकारों के, प्रेस के प्रधिकारों के दमन के उददेश्य से बनाया गया है । मुख्य मंत्री चाहते यह हैं कि इस बिल के जरिये इस कान्न के जरिये वे तमाम अखवारों को अपने सामने समपंण करा दें। जाहिर है कि उनकी इच्छा की पूर्ति नहीं होगी । जिस तरह की बात ग्राज पुरे देश के पैमाने पर अखबारों द्वारा विरोध स्वरूप प्रदर्शित की जा रही है उससे यह परिलक्षित होता है। उनके इस बिल लाने के संबंध में उन्होंने चार पांच वातें उनके ारा इस बिल के संबंध में कही गयी हैं।

उनका कहना यह है कि इस तरह के बिल की इसलिए जरूरत है कि ग्रखवार, ग्रश्लील. वीभत्स और दूसरे प्रकार के आपत्तिजनक समाचार ग्रखवारों में प्रकाणित करते हैं। उनका कहना यह है कि प्रेस राष्ट्रीय उद्देश्य के प्रतिकृत समाचार प्रकाशित करते हैं...। भौर इसलिए वे राष्ट्रीय उददेश्य से च्यत हो गये हैं। प्रेस राष्ट्रीय ग्रखण्डता समाजवाद , जनतंत्र भीर धर्म-निरपेक्षता के समाचार के खिलाफ समाचार प्रकाणित करते हैं, उनका यह भी कहना है कि ग्रखवार राष्ट्रीय हित को लात मार करके अपनी विकी बढ़ाने के उद्देश्य से सरकार की म्रालोचना करते हैं। उनका यह भी कहना है कि यह व्यक्तियों के चरित्र के हनन् के लिए समाचार प्रकाशित करते हैं और कुछ ग्रखबार अपनी विकी बढ़ाने के लिए यैली जर्ने लिज्म, का सहारा लेते हैं। अगर इस तरह की वातों का प्रकाशन विहार के अखवारों ने किया, तो मैं मंत्री जी से यह जामना चाहता हं कि क्या मुख्य मंत्री ने इन समाचारी के बारे में प्रैस कौंसिल में ध्यानाग्राकपित किया- जो देश के अंदर प्रेस कीरिल है भीर जिसके सामने एक कोड ग्राफकांडक्ट है? अगर इस तरह के समाचार प्रकाशित हए, तो क्या मुख्य मंत्री ने इन समावारों के प्रति प्रेस कौसिल का ध्यान बाकवित किया ?

मैं स्रापसे यह कहना चाहता हं कि मुख्य मंत्री नेयह तमाम जोवाते उन्होंने कहीं, इस उद्देश्य से यह बिल नहीं बना है। यह बिल इसलिए बना है कि विहार के भ्रखवार मध्य मंत्री जो द्यापाद मस्तक सिर से पैर तक जो भ्रष्टाचार में लिप्त हैं, डूबे हुए हैं, उनके खिलाफ ... (ब्यवधान).....

थी (मौलाना) असरावल हकः यह जो खबर ... (स्थवधान)

† [شرى (مولانا) اسرارالحق : يه جو خبر (مداخلت)]

श्री सूरज प्रसाद: मैं कहूंगा... व्यवधान हमको बोलने दीजिए, ग्राप कुछ नहीं बोल सकते हैं.... (व्यवधान) ग्राप बैठिये... (व्यवधान) हम यह जानते हैं कि कैसे बोला जाता है... (व्यवधान)

श्री (मौलामा) अतराक्त हकः यह भ्रण्टाचार ... (व्यवद्यान) अब भगर चीफ मिनिस्टर यहां हों

†[شرى (مولانا) اسرارالحق : ...

(مداخلت) اب الرچیف منستر یهان دون ... (مداخلت)]

श्री सूरज प्रसाद: हम जो जानते हैं कहेंगें श्राप रोक नहीं सकते हैं। जो मैंने कहा कि बिहार का मुख्य मंत्री हिंन्दुस्तान के श्रंदर जितने मुख्य मंत्री हैं, ग्रौर जिन पर भ्रष्टाचार के ग्रारोप हैं इन सब में उनका स्थान अब्बल नम्बर, पर ग्राता है। ग्रौर जब इनके खिलाफ समाचार बिहार के ग्रखवारों में प्रकाशित होते हैं तो यह बौखला जाते हैं।

दूसरी बात यह है कि बिहार के अंदर कानून और व्यवस्था नाम की कोई चीज नहीं है और इसका जब प्रकाणन होता है तो मुख्य मंत्री बीखलाते हैं और बिहार के अंदर कई जगहों पर... अभी जो बिहार के अंदर में ऐसे बहुतेरे आपराध कर्मी हैं जिनको संरक्षण बिहार का प्रशासन देता है और मुख्य मंत्री को माला पहनाता है, इस तरह का समाचार टाइम्स आफ इंडिया के एडिटोरियल में प्रकाशित है। इसलिए मुख्य मंत्री बौखलाते हैं... (व्यवधान).... विहार के अंदर (व्यवधान)

†[Translitration in Arabic Script]

श्री (मौलाना) ग्रसर[ा]रूल हकः यह ऐसे ही (व्यवद्यान)

†[شرى (مولانا) اسرارالحق : يه

ایسے هی ... (مداخات)

श्री हुक्नदेव नारायण यादव : यह ऐसे ही बोलत हैं . . . (ध्यवधान)

श्री उपसभापति : आप नयों खड़े हो रहें हैं यादव जी? वह बैठ गये हैं... (ब्यवधान) अब आप बैठ जाइये । सूरज प्रसाद जी जवाब दे देगें, आप बैठ जाइये ।

श्री सूरज प्रसाद: बिहार के मुख्य मंत्री जो हैं, उन्हें अपने ज्ञान और विवेक तथा बुद्धि पर विश्वास नहीं है। उनका विश्वास तांत्रिकों पर है और उन्हीं के कहने के मुताबिक वह काम किया करते हैं और इसी के खिलाफ जब समाचार प्रकाशित होता है तो इस तरह के बिल बना दिये जाते हैं। उन्होंने यह कहा कि हिन्दुस्तान के अखबारों से मुझे कोई दुश्मनी नहीं है, बिहार के अखबारों से मुझे दुश्मनी है

इसलिए मैं सरकार से . . (व्यवधान)

श्री उपसमापति : श्राप कृपा करके सवाल पुछिये, भाषण रहने दीजिए ।

श्री सूरज प्रसाद: अच्छा सवाल तो पूछने दीजिए। इसलिए मैं सरकार से यह जानना चाहता हूं कि क्या मुख्य मंत्री ने...(डप्रवधान)

श्री उपसमापतिः ग्राप सवाल पूछिये . . . (व्यवघान)

श्रीमती सरीज खापड़ें (महाराष्ट्र) श्रीमन् यह क्या ... (व्यवधान)

†[Translitration in Arabic Script]

श्रीमती प्रतिका सिंह (बिहार) : चरण सिंह भ्रौर देवी लाल में झगड़ा हो गया . . (ब्यवधान)

श्री उपसमापति: आप बैठ जाइये।
... (च्यवधान)

श्री सूरज प्रसाद: मैं पहला सवाल यह पूछना चाहता हूं...(ब्यवधान)

MR. DEPUTY CHAIRMAN: Order, order, please. Please don't comment on anybody.

श्री सुरज प्रसाद: अगर विहार के अखवारों ने आपितजनक समाचार प्रकाशित किया तो क्या विहार के मुख्य मंत्री ने प्रैस काँसिल का ध्यान इस तरफ आकर्षित किया? दूसरा, क्या मुख्य मंत्री ने इस कानून को बनाने के पहले एडवोकेट जनरल, एटानीं जनरल और भारत सरकार के ला डिपार्टमेंन्ट से किसी तरह की राय ली। तीसरा, क्या यह वात सही है कि बिहार के 43 कांग्रेस (आई)एम० एल० ए० इस बिल के खिलाफ हैं? क्या यह बात सही है कि

श्री (मौलाना) श्रतरा**रुल हक**ः कोई खिलाफ नहीं है।

†[شرى (مولانا) أسرارالحق : كوئى

خلاف نہیں ہے -

SHRI ARVIND GANESH KUL-KARNT: Sir, kindly ask Maulana to come to his seat. (*Interruptions*). There are some rules in the House.

श्री उपसमापति : ग्राप सवाल पूछिए ग्रागे ।

श्री सूरज प्रसाद: क्या यह बात सही है कि कानून पास करने की जो प्रक्रिया है उस का उल्लंघन करके इस कानून को पास किया गया है। ग्रन्तिम सवाल यह है कि इस कानून के खिलाफ हिन्दुस्तान के

पैमाने पर **ग्रखबारों** द्वारा जबरदस्त वि**रोध** किया जा रहा है, यू० पी० के ग्रखवारों ने म्क प्रदर्शन कर के इस का विरोध किया है, ऐसी हालत में मैं सरकार से जानना चाहता हं कि क्या सरकार, जो विशोध किया जारहा है देश के पैमाने पर उस को देखते हुए इस बिल को पुनः विहार सरकार के पास लौटा देगी ताकि यह कानून पारित न होने पाये या राष्ट्रपति की एसेंट नहीं दिलावायेगी ? अस्तिम बात मैं कहना चाहता हं कि ग्रगर यह बिल पारित हो गया, अगर राष्ट्रपति ने इस पर एसेंट दे दी, अगर इस पर कानुनी महर लग गयी तो मैं पुनः आप से कहना चाहता हं कि ग्रभी हम लोग पालियामेंट के अन्दर इस कान्त के खिलाफ वातें कह रहे हैं, फिर इस का फैसला हिन्दुस्तान की, बिहार की गलियों और सड़कों पर किया जायेगा ग्रीर इस की पूरी जवाबदेही सरकार की होगी।

श्री (मौलाना) ग्रसरारुल हक : इस के माने यह है कि यह धौंस देरहे हैं। मैं कहना चाहता हूं कि इन्होंने यह धौंस दी है कि श्रगर कानून पास हो गया तो उसका विरोध सड़कों श्रीर गलियों में किया जायेगा। क्या होगा? लाठी चलायेंगे, चाकू चलायेंगे, तलवार चलायेंगे।

+ [شرى (مولانا) اسرارالتحق: اس

کے معنی یہ هیں کہ یہ دھونس دیے رہے ہیں۔ رہے ہیں۔ میں کہنا چاھتا ہوں کہ انہوں نے یہ دھونس دی ہے کہ اگر قانوں پاس ہو گیا تو اس کا ورودھہ سوکوں اور گلیوں میں کیا جائے گا ۔ کیا ہوگا ۔ لائیی چلائیں گے ۔ چاتو چائیں گے ۔ چاتو چائیں گے ۔

श्री उपतनापति : ग्राप बैठ जाइये, मंत्री जी जवाब देंगे।

श्रो हुडम्हेच नारायण यादच : प्रगर यह कानून बन गया तो खून बहेगा सड़कों पर ।

SHRI PILOO MODY: Sir, the Minister of Parliamentary Affairs is inciting a Member there- (Intefruptions). Mr. Deputy Chairman, Sir, I want to know whether you notice the Minister for Parliamentary Affairs trying to incite the other white cap in the corner over there, not once, but five times.

MR. DEPUTY CHAIRMAN: I did not see. •

SHRI PILOO MODY: Not once but five times he did it. (*Interruptions*).

SHRI ARVIND GANESH KULKARNI We have seen it, Sir

SHRI PILOO MODY: He did it five times. (*Interruptions*).

MR. DEPUTY CHAIRMAN: AH Right. Yes, Mr. Minister.

SHRI P. VENKATASUBBAIAH: Sir, the honourable Member made certain wild allegations against the Chief Minister of Bihar and he is not here to defend himself. (*Interruptions*). So to pass adverse remarks against him..

SHRI PILOO MODI: You are here to defend him.

SHRI P. VENKATASUBBAIAH: ..is not correct. (*Interruptions*).

SHRI PILOO MODY: Maulana is there to defend him; you are here to defend him: and the Chair is there to defend him. (*Interruptions*).

MR. DEPUTY CHAIRMAN: Why are you bringing in the Chair unnecessarily? I am very sorry.

SHRI P. VENKATASUBBAIAH:

Sir, he has asked a question whether the Press Council has received any complaint. It is for the Press Council to tell whether it has received any complaint in this regard. So far as the Government is concerned, we will not be able to tell anything in this regard. Then, Sir, he has said that it is an obnoxious and a draco-nion ill and all that. Sir, I would like to quote in this connection from the Bill itself. There are certain safeguards in this Bill which has been passed by the Bihar Assembly. I will quote the relevant portion:

"Provided that it is not scurrilous to express in good faith anything whatever respecting the conduct of a public servant in the discharge of his public functions or respecting his character in so far as his character bears on his conduct and no further or any person touching any public question, in respect of his character so far as the in that conduct." character appears "In deciding whether (*Interruptions*) any prson has committed an offence under this section, the court shall have regard, inter alia, to the following considerations: general character of the person charged and where relevant the nature of his business, the general nature and dominant effect of the matter alleged to be grossly indecent or scurrilous or intended for blackmail. Any evidence offered or called by or on behalf of the accused person as to the intention in committing the acts specified in this section..."

Sir, he has asked whether the Bill will be sent back. The Bill has not yet come.

SHRI M. KALYANSUNDARAM (Tamil Nadu): Sir, the Home Minister has distorted the Member's question. I

has distorted the Member's question. I can follow it although it was in Hindi because the translation was made in English. The Member's first question was whether the Chief Minister of Bihar had made complaints to the. Press Council. This is the question. It is not whether

266

the Press Council (Interruptions) When the Bill comes for President's assent, it is the responsibility of the Home Ministry to examine whether the Bill has been passed properly, whether all the measures that should be taken earlier, have been taken. That is the question. The Minister has not annowered that.

Calling Attention re.

SHRI P. VENKATASUBBAIAH: Perhaps I might not have understood the limited question because it was in Hindi and the translation was not able to keep pace with the torrential oratory that has been demonstrated by my Hon, friend. So far as Mr. Kalvansurirlaram's point that I did not hear the Member of Parliament is concerned, I stand corrected.

श्री हक्तदेव नारायण यादव : हिन्दी में हम लोगों की बात सरकार समझती नही है तो हम लोगों को सदन में रहने का मतलब ही क्या है ?

SHRI ARVIND GANESH KUL-KARNI: Sir, we have spent much time on it. I have got only three or four questions. Actually, as Mr. Advani has rightly pointed out, it is the responsibility of the Minister of Information Broadcasting. It is not purely a technical or *legal* question that we are discussing. When we discussed it with the Chairman, the problem came when he himself suggested "Constraints on the press". I was under the impression "constraints on the press" is not dealt with by the Home Ministry. It is dealt with by the Information Ministry. Now, as the position stands, I want to put some question to you and some questions to Mr. Sathe if God permits and if the Deputy Chairman allows. Mr. Sathe will be kind enough to oblige me and the House. (Interruption) The genesis of this debate. I do not understand how it started after 1980. The Bills in Tamil Nadu and Orissa were passed earlier, but much was not dne about it. But post-1980 period shows that there is something radically wrong with the behaviour

of the authorities in the government whether it is at the Central level or the State level or the regional level the national level. Sir. whether 3 P.M. want to know can be thrown by Mr. some light Sathe. Sir, how has this started? if I go through the history and I do not want to quote again the 'Hindustan Times' or some other newspapers have written very weighty who articles and editorial on this. seems, Sir, that Central the Government has got powerful lever in its hands. That is, suppose something happens and somebody tries to publish some matter, say, of corruption or rapes, etc. Sir, it was Mr. Sathe who himself was advocating during the last one and a half years that press must behave responsibly, such news has no value, it is the developmental aspect of the country's economy that must be highlighted, and whether it is rape or dacoity or what you call it corruption, etc., etc., are all very small and insignificant matters. This is what he was advocating. And if the press had heeded his advice, I think, many of the skeletons which are now coming to the fore would have been already pushed back either under the carpet orinto the cupboards.

SHRI P. VENKATASUBBAIAH: Skeletons are in the cupbaords and not under the carpets.

SHRI ARVIND GANESH KUL-KARNI: Your Party has no place in the cupboards. They are put under the carpet now. So, Sir, what I wanted to say is that Mr. Sathe has got a sword in his hands, as Mr. Antulay was having in Bombay-And that is, advertisement and price page schedule policy, etc. etc. So, the State thought that if Mr. Sathe can protect the Central Government, what we noor fellows should do? So, they enacted this Act, and they are advised by their Secretaries, etc. So, Sir, what is the other reason for this? And why the Tamil Nadu Bill was brought in? Tamil Nadu

Bill was brought in because, Sir—with due respect to the Madam sitting herd this Chief Minister, this matinee idol, this super star— nowadays it is the of superstars'—was period attacked by the DMK superstar. Of course, he is not a super star now because he is out of power now. He attacked him on spirit scandal and that report was leaked. He anyhow found it out and it was published in the press. So...

SHRI U. R. KRISHNAN (Tamil Nadu): Even in the year i960, there was an amendment to the IPC.

SHRI ARVIND GANESH KUL-KARNI: But they did not take action. The action started as soon as the super stars started quarrelling. If the super stars had not quarrelled this would not have been there. Then, Sir, what I want to say is about Orissa. In Orissa, Sir, as has been ably pointed out by my friend here, some matters came in. And again Mr. Sathe gets angary when we say that some policemen raped a women.

SHRI N.K.P. SALVE: Angry with whom?

SHRI ARVIND GANESH KUL-KARNI: That was his sermon.

AN HON. MEMBER: Why?

SHRI ARVIND GANESH KUL-KARNI: For writing on people with weak habits and for weak waisteline. I do not want to mention that. But, Mr. Salve, you please allow me because between you and me, I cannot say anything. So, this is what has started in Orissa. So, I want to know from the Information Minister one thing. He gave a lecture on the Tilak Punya Tithi day in Pune. I would rather compliment him, as my friend here has compHmtened him. I have seen

one member of the Cabinet of the ruling party, whom you know we all call sycophants and all those things, and here is Mr. Sathe, who gave a lecture. It is in Marathi. He says:

freedom oj tress

'केन्द्रीय मंत्रि-परिषदाच्या चिन्तनशील व्यक्तींचा ग्रभाव'

He says that the ruling party is depending on one person; it is a onepiller tent. This thembu or whatever you call it.

AN HON. MEMBER: One concrete pillar.

SHRI AVRIND **GANESH** KULKARNI: It is one-pillar tent. When it will *fall*, he does not know. So, this is the courage that is required-I desire that your Party members should show some courage. Mr. Salve, you are interested to see that Mr. Sathe is being criticised by us. But we are not interested, {Interruptions). All right, I am sorry, I take it back. Why are you worried? So, Sir, what I want to tell you, Mr. Stahe, is that the Chief Ministers of the calibre of Mr. Jagannath Mishra, who are day in and day out surrounded by tentriks and mantriks, nothing can be said about them. But, here I would ask, the great Sultan of Maharashtra, Janab Antulay how did he behave? You remember yourself. You have also commented in the Mahasrashtra Sahitya Sammelan when it was held how the Chief Minister can call the correspondents as serpents, scorpions and such vitriolic creatures. He can call all this and this is not scurrilous. If the corruption of cement is being exposed by Mr. Arun Shurie, all guns against him. If Kuo Oil deal comes in, all e^{ms} against the press. Why all this? Gundu Rao takes courage in his hands and beats the press people. Tries to butn the officers. The same story is in Patna. Mr. Sathe, is you want to remain true to what you said in Puna, you have

today to stand up and say that he will see that the press is protected and the press will not be under the heel of these boorish Chief Ministers, sycophants and all type of people being brought and elected a_s Chief Ministers at the command of the Prime Minister. This is the difficulty. That is why this post-1980 phenomena. I would have quoted again from the newspapers what they say. They say that this loyalty phenomena has created this type of boorish Chief Ministers in every State. So, I want to know ah these things from you, Mr. Sathe, and you, Mr. Venkatasubbaiah, also please find out, but Mr. Sathe you give me the reply. I am not on law

श्रीप यह सब करो मझे

now.

269

T am mostly conerned with the freedom of the press and the democracy in this country. So, I want to know what does he mean by saying-that these are the rules and they will be taking maximum care while implementing them? Mr. Venkatasubbaiah, there is a saying in Marathi: tppsr^^nTT ^rq" ^efll Perhaps, Mr. Sathe will be able to explain to you better its meaning-Or, Shrimati Saroj Khaparde will also be able to explain to you better-That shows if these laws are given in the hands of monkeys, what will happen. Monkeys will definitely burn all the freedom of the press. So, we are very much worried.

SHRI PILOO MODY - And Shri Khushwant Singh- • .

SHRI ARVIND GANESH KULKARNI : Did he say anything to you, MJ. Khusbwant Singb? He is unnecessarily provoking.

Mr. DEPUTY CHAIRMAN: Please conclude now.

SHRI ARIND GANESH KULKARNI : This Pressure

on the press through different agencies is not a desirable thing. Here, Sir, is another, the latest magazine, the Surva. What does it say and what are we to make out of this? This Dr. Jain, not our friend who is here, that great friend of ours, he is also a newspaper man,-but he is not here today, this Dr. Jain, what does he say? What was the advice? He was rushed to Anandamayi Ma. And what did Anandamayi Ma say?

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): That is the damned story which nobody will even read. Why are you giving it so much of prestige? (Interruptions). How do you. .

ARVIND **GANESH** SHRI KULKARNI: It is written in Surva Dr. Jain has written. I will present you a copy of the Surya magazine. You read it and you go to the Brahamacharya at Safdar-jung Road and ask him whether he was rushed to Anandamai Ma. I do not know. I have never seen the face of Anandamayi Ma. I do not know who is Ntvandamavi Ma.

(Interruptions)

What I would like to say is, when the persons in authority, when the persons holding power, are abusing their power and are threatening the press, the time has come to go all out to defend the Press. For Heaven's sake, do something.

I hope, both the Ministers would assure this House that this Bill and the Tamil "Nadu Bill, which are bad Bills, would be removed from tVe. statute book. This might have been a mistake. But I would request you and Mr. Sathe to iss_uc Central guidelines in this regard. No Bill is required. There are enough provisions available under the existing laws, in the Indian Penal Code i nd fo on. Please issue Central guide

lines on the basis of which the Chief Ministers will agree and will abide by the decision of the Central Government.

(Interruptions)

श्रा (मीलाना) ससराक्त हक: इसमें एक चोज और बड़ादाजिये। जो लोगमा-बहिनों इंश्वालिया देते हैं, क्या पैस उसके लिए भी इबाबत देता हैं?

†[شری (مولانا) اسرارالحق : اس میں ایک چیز اور برما دیجئے جو لوگ ماں پہلوں کی کالیاں دیتے میں میں کیا پریس اس کے لئے بھی اجازت دیتا ہے -]

SHRI P. VENKATASUBBAIAH: Sir, Mr. Kulkarni has mention* cl about monkeys. He was humiliating our forefathers. According to the Darwin theory, we are all descendants of monkeys.

SHRI PILOO MODY : Some of us even look like it.

SHRI P. VENKATASUBBAIAH: Secondly, Sir, I would only like to reiterate on the floor of this House that we are proud of our leader. There is no sycophancy. We are loyal to the organisation and to the leadership of Madam Gandhi. There is no sycophancy, perhaps, the sycophancy that is being practised by Mr. Kulkarni may be different. We are not sycophants.

SHRI ARVIND GANESH KULKARNI Very good.

SHRI P. VENKATASUBBAIAH: We have won the confidnce of the people. We have been voted to power. This is what I would like to make, it clear.

j-[] Transliteration in Arabic script.

Sir, in regard to the Constitutionality, I have already mentioned, what the Bihar Government has provided for in this Bill. But at the same time, if there is any violation of the Constitution, articles of the Constitution, they can go to the court and there it can be decided. In the case of Tamil Nadu also, this Act was challenged and taken to the court and—I am only stating the facts about the Tamil Nadu Act— Constitutional validity of the Tamil Nadu Act was upheld by Justice Kailasam. Again, in 1982, the Go vernment of Tamil Nadu came up with certeift amendments to the Indian Penal Code and the Code of Criminal Procedure and it got \(^\sentofthe\) President in March, 1982. In regard to other matters....

SHRI ARVIND GANESH KULKARNI: What about the guidelines which I had asked? All India guidelines.

SHRI P. VENKATASUBBAIAH:

The suggestion which has been made by the hon. member whether, within the framework of the Constitution and the functions of the Central and State Government, tl"-se guidelines could be issued by the Central Government, will be further examined. (*Interruptions*)

SHRI MANUBHAI PATEL: Sir, Mr. Sathe was expected to clarify something which Mr. Kulkarni had asked. (Interruptions)

SHRI ARVIND GANESH KULKARNI: Sir, please tell us, why was he asked to come here? He could have done some work somewhere, dealt with some files. It will be Government work. Our money would have been betters used.

(Interruptions)

SHRI KHUSHWANT SINGH (Nominated) : Mr. Deputy Chairman, Sir, alotofheathas be en gene-

.273

rated in this debate which concerns a matter of great importance to both skies of tht house. I shall try and speak as a Member -who does not owe any political lovalties, but as one who is deeply involved in the future of the freedom of the Press. I would like, first, to draw your attention to the difficulties under which honest, clean, journalists function today.

I would then like to draw your i tion to the misuse of judicial procedures which victimise the honest pressmen today. We have to walk on the razor's edge between the interest of the proprietors, the advertisers and unsympathetic and intolerant public and above all the Government today. You consider these points and then deckle whether this kind of law is justified or not.

Let me first speakof my own case as an editor for Quarter of a century. Since the time 1 have been the editor I have had at least three to four criminal cases. fileel against me every year. This happens to my fellow e clir tors as well. The fact that in 30 years 1 have not been convicted or imprisoned or fined shows itself that cases were utterly frivolous.

Now, Sir, 1 do not know how ^rmany of you have been inside a newspaper office. Usually a story of a correspondent lands late in the night, after 10 p.m. or and even at midnight. I do not see it. It is seen by a junior subeditor. Next morning somebody reads it and decides that it is offensive and decides to go to the court. He goes to an amenable magistrate and there are plenty of them in this country. A summon is iussued. Care is taken that the summon is not served. It is pasted outside your office. It happens to me as a Member of Parliament and editor of an important paper. I do not hear anything about it till a report is made that the summons were deliberately avoided. It is converted into a warrant of arrest. The news is splashed in all the other papers about the issuance of a warrant

of arrest against so and so and for the first time the printer, the publisher

Freedom of Press

editor and the author of the article get warrants of arrest. Then we have to travel to distai t places, like Jammu, Cochin, Calcutta, wherever the editor and the author of the articl get warrants of arrest. Then we have to travel to distant places, like Jammu, Cochin, Calcutta, where ever the warrant comes from. Fourfive people go there, waste tht ir time, hire lavwers, get bail. Ultimately the case is compromised or withdrawn be cause it has severed its purpose. It is sheer blackmail that we editors have to suffer I & on top of that you are now ueciding to bring in a law which will increase these powers of misfrase of judicial process. As a result of this experience I have now learnt to throw in the sponge. I have published adpologies when no apologies due, I have issued coptradictions when there were 1.0 contra die necessary. If this is not blackmail of honest journalism I do ot know what else it is. Then you are talking of introducing another law which will make the possibilities of blackmail hundredfold move. Mr. Mr. Deputy Chairman, the points to consider are the The law to prevent misuse of newspapers is on the statute books. Youhave the Indian Indian Pena 1 the Criminal Procedure Code, the Post Offices Act, the Customs Act; all th.se Acts are there. Scurrilous was there right from the writing beginning and if you look zg the language, the Ian guage used was much more in tern perate than what we use today. Scurrilous writing has been there as long as the law has been, there and don't be under any illusion, as is Mr. Mishra, that this has increased to day. If you want to remember, you may remember the days of Diwan Singh aftoon of Riyasat, how he tore up people's character. The only thing that has changed is that the

press has grown up in vast proportion. The number of papers have multi plied. So has the yellow press. But

the point to be home in mind is that it is the quantity of yellow writing that has gone up, but not the quality. It has increased as much the papers have increased in circulation. The Ouestions to be asked are only two. Can you stamp out yellow journalism by vesting more powers in the magistracy or by enhancing the penalties against the press? And the second Question is that in trying to stamp out yellow press, are you not taking the chance of shuffing out the flickering freedom of an independent press and democracy? The answer to the first is a categorical 'No'. You cannot stamp out yellow press by passing legislation and giving more powers to the magistracy or enhanc ing the punishment attached to it.

Calling Attention, c.

The answer to the second question i.e. whether in attempting to do so, you will stifle democracy and freedom of the press itself—is that chances are very great. YeJIow press, is the price that you have to pay to have an independent press- And here you are passing legislation which not only penalises the vellow press but also people like me. It will be within Mr. Mishra's power to have a warrant issued against me because my correspondent in Patna has written something which he does not like. (Interruption) Here, Mr. Salve, I arm suggesting to you that this Bill no only makes me responsible alongwith the correspondent—but even the poor hawker who is carrying the Hindustan Times with the article which offends his susceptibilities because the possession of this thing has also been declared a crime.

SHRI LAL K. ADVANI: And Mr. Sathe himself, if he reads it.

SHRI PILOO MODY: He cannot read.

SHRI- KHUSHWANT SINGH: . If you happen to read the Hindustan Times *w* flich carries something which

Mr. Jagannath Mishra may consirde as scurrilous, you are liable to be put under arrest. These are the broad provisions of this Act.

A lot has been said about false headlines. We know perfectly well' that harmony does not make the headlines. For headlines it has to be something spicy. Oscar Wilde saicf quite forthrightly that yellow jour" nalism really proves the great Darwinian principle of 'survival of the vulgarest". But we have to learn to live with it. Why are we being so thin-skinned, because it is a part of the freedom of the press. I would not like to say very much more. The debate itself has proved and the controversy has proved that this Act has created a stink of the proportions—if you, Mr. Deputy Chairman, are old enough to remember—created by the Rowlatt Act. When that came it was known as "Rowla Act" because that created the "Rowla" that is being created today. At that time they said: "There is no vakil, no daleel, no appeal".. This time, all our 'daleel', our vakala and appeal is to the Government. * think you will be making a great mistake unless you put your foot

down firmly on this kind of legislation.

All governments in all countries have found the press very inconvenient And your Government is no excep tion. Yesterday it the Janata was Government which was finding us a nuisance. Today it is you who are finding us a nuisance. Tomorrow I do not know which side you will be. But we will still be here. We have assumed the role of the real Opposition to any government in this country, because we are the conscience-keepers of the nation. It is we who have made people sit up and therefore it is we to whom you will turn whenever you are in trouble. And if you go about meddling on the free press you will pay a heavy price. Today the people of India generally, and we

the people of Indian press particularly, are proud that we are the only developing country in the world which has a free press. We hold our heads high- If this kind of legislation goes though, Mr. Venfcatasub-baiah, no amount of confidence that you may have, no amount of assurances that you may give us that you stand by the principle of freedom, will do. As a matter of fact, you do not...

Thank you.

SHRI P. VENKATASUBBAIAH: Sir, there were no specific questions put; the hon. Member...

SHRI PILOO MODY: Now he will give some specific answers.

SHRI P. VENKATASUBBAIAH: Sir, we have great respect for the views expressd by the hon. Member. We have reiterated, and it is there in the first para of my speech, that the Government believes in zealously safeguarding the freedom of press, including freedom of expression.

HANSRAT SHRI BHARD-WAJ: Mr. Deputy Chairman, Sir, after hearing their own arguments that were advanced by the Opposition, they are running away. Let them listen. Kindly bear in mind that the whole debate was obsessed with the name of Shrl Jagannath Mishra. The entire debate has been on abusing one person who is not sitting in the House. All that has been said by Mr. Khushwant Singh sounds a little sensf and we are going to appreciate the point whether there is at alt any curbing of the freedom of press by this small amendment.

Now, Sir You will kindly appriciate that whe the eiucstion of constitutionality if a Bill is concerned it is the courts that decide whether a prticular Bill or an Act j.s *Ultra rnres* of the Constitution. It is never debated in Assemblies. And for that

matter kindly see that a writ petition was filed in the Patna High Court, it is Subjudice. Now they are trying to influence the judgment of the court by flaring it up that it is curbing the freedom of press. This is not the position. Now kindly see what this small amendment to IPC has got to say about publications which some papers say is a blackmail and some others say is yellow journalism. Section 292 is there is the Indian Penal Code and an amendment has been made in the shape of section 292A, which provides for punishment for indecency etc. Nobody on this earth, much less in a democracy like India, will argue so much in favour of indecency as has been done here. Kindly see, whether it is a journalist or a lawyer or a doctor or a common man, nobody in the country will stand for indecency. Now do they stand for indecency? What are we curbing? What Mr. Jagannath Mishra means by incorpoating the provisional in section 292A is that anything that is indecent will be punished. Where is the quetion of the freedom of press? The ciuestion is that you write anything and you you say itisfreedomof press. Freedom in this country is guaranteed under article 19 of the Constitution. And I may read for the benefit of my friends article 19 itself which says that yovi can passlaws when questions of these types arise. I may read for their benefit.

"19. (2) Nothing in sub-clause (a) of clause (I) shall effect the operation of any existing law, or prevent the state from making any law, in so far as such law imposes reasonable restrictions on the exercise of the right conferred by the said sub-clause in interests of the sovereignty and integrity of irdia, the of the security State, friendly relations with foreign States, public order, decency or morality, or in contempt of relation to court, defamation incitement to an or offence."

Kindly see the word 'Decency'. Perhaps they have missed it. The words usedare ".. .dc cency or morality, or in relation, to contempt of court, defamation or incitement to an offence". 'Now when this provision is there in the Constitution itself, in article 19 where is the question of This being unconstitutional? This case can be argued in the court, This matter has already been raised. If they are not satisfied by the High Court, they can go to the Supreme Court. But they know the weakness of their case, they want to create false bogeys. And we know what type of press it is. They say that it is free press. I would contest that and say that there is absolutely no free press. Goenka owns the Indian Express, Birla owns the Hindustan Times, and fhe Times of India is owned by Jains, and they are interrelated Marwaris. Will Mr. Khush-want Singh still call it a free press?

SHRI KHUSHWANT SINGH: Yes.

SHRIHANSRAJ BHARDWAJ : I know You all levelled the allegations. (Interruptions) You yourself levelled this thing on the floor of the House recently that the news in the Financial Express or the Economic Times was planted. They filed a case They can plant the news with their masters' influence in the press. And who controls the press? Goc idea's, as everybody knows, is a BJP paper and it is serving their interests. Therefore, they will put up their case that it is freedom of press which is ruined. For what purpose is this Freedom of press being musused? This freedom of press is being misused to finish democracy in this part of the world, this freedom of press is b'ing misused to curtail the powers of the elected representa-1 ives of the people. Who is Jag.-nmath Mishra? As an individual, he may be nobody. But the people of Bihar hav." elected that Government and it

is running and they are in a majority, and you say that it is unconstitutional. Mr. Jagainath Misra is the Chief Minister of the duly elected Government of Bihar. You cannot tolerate him because he is from our party. You face him politically. But you are pigmies before him. You cannot face him.

They are saying that a constable has beaten a journalist. It is known that most of the journalists are accustomed to drinkking. They must have fought when they were intoxicated. How do you accuse the Government for that? Journalists cannot write two lines in the Press unless they are given some drink. Everybody knows it.

Everybody is concerned about freedrmof thePress. OurGovernment gave freedom to the Press. As a matter of fact, if we go through the history of Congress, we find that it is Congress which gave them the 'beautiful offices around the Bahadur Shah Zaffar Marg. There was nothing in the Press. It was our leader. Pt. Jawaharlal Nehru who said, "Give them good offices. There should be good Press." During the last thirty-five years of the regime of Congress how much the Press has developed, kindly see. Nowhere in the world you will find such a good Press as in India, as ithas developed in India.

The CPI (M) people tody say that they stand for the freedom of the Press. Is there any freedom of the Press in China which is their master? Is there any freedom in any communist country? They have no freedom. Because the Press is not serving the interests of the Opposition, they are saying that there is absolutely no freedom. Indecency and immorality should be punished in a civilised society. Otherwise this whole country will be passing through a danger.

Yesterday you were in pmver. Today we are in power. They will expose you in your bath-rooms if you give them

श्रो (जीलाना) ग्रसराग्रल हक : जरा एक मिनट ।

+[شرى (مولانا) اسرارالتحق : فرا

ایک منت -

श्री उपसमापति : मंत्री जी को कहने दीजिए ।

(मौलाना) ग्रासर इस हक : प्रेस की आजादी का सवाल है । प्रेस हमारी जिन्दगी है, प्रेस हमारा जीवन है, प्रेंस देश के डेवलपमेंट का जरिया है। लेकिन प्रेस अगर इस बात पर उतर **भ्रा**ये, गुंडागर्दी पर ग्रौर ऐसी गुंडागर्दी पर कि मेरे बारे में एक ग्रखबार ने ऐसी गलत खबर छापी, उन एडीटर साहव को 6 महीने की सजा हुई, जिस ने अध्यवार बेचा उस को 6 महीने की सजा हुई । ऐसी गुंडागर्दी पर जरूर कन्द्रोल लगे । पटना में ऐसे ग्रखबार निकलते हैं जो व्यक्तिगत तरीके से जगन्नाथ मिश्र को गालियां देते हैं।

+[شهى (مولانا) اسرارالحق : پريس

کی آزادی کا سوال ہے - پریس هماری زادکی ہے ۔ پریس شمارا جیوں ہے -یریس دیش کے دولیمیلٹ کا فریعہ ھے - لیکن پریس اگر اس بات پر اثر آئے فلقہ گردی پر اور ایسی فلقہ گردی یر که میرے بارے میں ایک اخبار نے ایسی فاط خبر چہاہی - ان ایڈیٹر صاحب کو چهے مہینہ کے سزا ہوئی -جس نے اخبار بیدیا اس کو جے مهیله کی سزا هوئی - ایسی غلقاکردی پر ضرور کنگرول لگے - ہتله میں ایسے اخبار نکلتے عیں جو ویکٹی گت روپ ہے جکن ناتھ مشر کو کالیاں دیتے

هين -]

IAH^{HR}M ^PB, Y^{ENK}ATASUBBA-IAH ; Mr. Albardan and amplified explained in detail, irticles T₉ a | 19 (2). S_{ir} as I have also said on _{1e} floor of tins House, we are second to none in upholding the freedom of expression of the newspapers'.

Freedom of Press 282

I have said that article m (2s also says about the whole matter And more than that, J Can,,?t sav I only say that we are as much nX' ted, n keeping the dS f, freedom of the Press.

M S n^{RI} $GG_{ni}^{BHAT}TACHARYA$ • MrDeputy Chairman, Sir, I st,,t' with article 19 itself. Sir, not only the Minister but my learned tricrd also from the other side has said that law can be made to impose reasonable restrictions for the purposes which have been mentioned in article $_{10}$ (2). Sir, !f the British could r_{vn} this country when we were slaves with the provisions of the IPC which did not need any amendment like this I do not know, with this article 19, for the purpose of decency, morality and other things they are required to pass an amendment to the *IPQ* or the Cr. ^ PC, saying that in essence it is against a journalist who indulges in writings which will demoralise administration, as if this administration ODpressed more than administration of the British Government. In order to suppress and subjugate[^] the people this has been done. So if a journlist can be detained without trial for six months, I request you to consider whether this can be reasonable restriction.

I do not know whether my learned friend is aware of all the decision of the Supreme Court on this article 19 (1) . This clause on "reasonable restrictions" has been interpreted many times. But, Sir, nobody has said that "reasonable restrictions"" will go to the extent of detaining person without trial for six months. After all, the liberty of a

person is also guaranteed by the Constitution, and you cannot take away this guarantee just by amending the IPC. For that you have enacted the NSA and other draconian laws. The Home Minister in the Lok Sabha and the Minister of State for Home here have been defending this Bill. On the one hand, they are saying, "W^p Will consider". But on the other hand, they are resorting to article, 19 (2) only to justify the aiT'vidment. How can these two

things go together?

Sir, this is not an isolated affair. What is important is that this has to be seen in the larger context-The larger context is that when, due to their bankrupt policies, economic difficulties and other difficulties are growing, they now want first to esta blish an authoritarian State; and an authoritarian state can be esta blished when they muzzle the press, which is the most important mouth piece of freedom of expression. If this is not correct, then I would like to know why they are sitting tight over the economic measures which have been taken by the West Bengal Government the and Bills that have been passed and which are now pending before the Central Government for assent to be given by the President. But as is obvious from the various statements given in the Lok Sabha and now today in the Rajya Sabha, they are going to give assent to this Bill which will throttle the freedom of the press. For economic measures which will ameliorate the difficulties of common people, you will hold back consent But for a Bill which will throttle the freedom of the press and also strike at the root of democracy, you are in a hurry to give consent. Mr. Sathe is here. Mr. Advani put a question after reading out from a newspaper reporit abour one MLA saying that in the party meeting, the Chief Minister said that this was done

after consulation with Mr. Sathe. Now he is making a clean breast of the whole thing, after keeping quite for half an hour, by saying "No". His very "no" means that it is yes.

MR. DEPUTY CHAIRMAN: This is strange logic. How can you: say that?

SHRI G.C. BHATTACHARYA: Sir, you know, you have been a lawyer

MR DEPUTY CHAIRMAN : Mr. Bhattacharya, you have to accept what he says.

SHRI G.C. BHATTACHARYA: Sir, you are a lawyer. You know that when the witness deposes, his de meanour is important. Whether he is telling lies or he is telling the truth is known from the demeanour. From the demeanour of Mr. Sathe, I am quite convinced that when he says it is "yes" "no" Therefore, the Central Government is verv much involved in it. would like to know first whether the detention of a journalist without trial for six months would amount to "reasonable restriction" as given in article 19 (2) and as trumpeted by the treasury benches.

MR. DEPUTY CHAIRMAN That is all right.

SHRI G.C. BHATTACHARYA: I am putting my questions. Secondly, when assent has been withheld for economic measures passed by the West Bengal Government, the Tripura Government and other Governments, will he gives us an assurance? He is saying that they are second to none in protecting the freedom of the press. But would he give us an assurance today, because many members have asked for it? If vou are really having the freedom of the press in your heart-Mr. Khushwant Singh has drawn your attention to the danger that you will also fall into one day*—if you are

really sincere about it, would you give us an assurance today that you will not give consent to the Bill so that your sincerity about freedom of the press can be really judged by your action ?

SHRI VENKATASUBBAIAH: So far as Bills of any Government- are concerned. the Central Government absolutely impartial and Bill is in conformity with the consti tutional provisions, it will considered and sent for assent to the President. There is no discrimenation between Tripura and Tamil Nadu. My honourable friend may not under that illusion. Secondly, about the constitutionality or otherwise. of this Bill it can be challenged in a court of law. That is what I have already sated. It is for the courts to decide whether this Bill is within the framework of the Constitution.

SHRI G.C. BHATTACHARYA:

^n the *one* hadnyou say you will change the Constitution, on the other hand, you say you go to the court. How are you saying this?

MOTION FOR EXTENSION OF TIME FOR THE PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE VISVA-BHARTI (AMENDMENT) BILL- 1978

SHRI BISHAMBHAR NATH PANDE (Utter Pradesh) Sir, I beg to move—

"That the time appointed for the presentation of theReport of the Joint Committee of the Houses on *the* Visva-Bharti (amendment) Bill 1978, be further extended un to the last day of the Hundred and Twenty-fifth Session of the Rajya Sabha."

The question was put and the motion was adopted.

I. MOTION SEEKING RE-VOCATION OF PROCLAMATION OF PRESIDENT ISSUED ON 19TH MARCH 1982, UNDER ARTICLE 356 OF THE CONSTITU TION IN RELATION TO THE STATE OF ASSAM

Freedom of Press

n. STATUTORY RESOLUTION
SEEKING APPROVAL FOR
CONTINUANCE IN FORCE OF
PROCLAMATION OF PRESIDENT
ISSUED ON 19TH MARCH 1983,
UNDER ARTICLE 356
OF THE CONSTrrunON
IN RELATION TO THE
STATE OF ASSAM

m. STATUTORY RESOLUTION SEEKING APPROVAL OF THE ISSUE OF NOTIFI CATION OF THE GOVERN MENT OF ASSAM, POLITICAL (A) DEPARTMENT, NO. PLA, 906/82/3, DATED THE 5TH MAY, 1982, DECLARING CERTAIN SERVICES TO BE ESSENTIAL SERVICES WITHIN THE STATE OF ASSAM

IV. THE BUDGET (ASSAM), 1982-83—GENERAL DIS-CUSSION

V. THE ASSAM APPROPRIA-TION (NO. 2) BILL, 1982

SHRI-: SHIVA CHANDRA JHA (Bihar): Sir, I beg to move—

"That this House recommends to the President that the Proclamation issued by he President on the 19th March, 1982, under Article 356 of the Constitution, in relation to the State of Assam, be revoked.'